

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/82-ALC4/2014 MEETING DATE : 20.10.2014

But actually held on 31.10.2014

The Meeting No. 9/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 20.10.2014 but actually held on 31.10.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Dr. Nitin Jain D/o Biotechnology
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC

The committee went through the minutes of earlier NC -III meeting No. 8/82 scheduled for 25.09.2014 but actually held on 10.10.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
1 HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:12.11.2014
Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 12.11.2014.			

Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
2 HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

3 Case No.:196/10/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:26.11.2014

Nirmal Kumar
Deputy Director General of Foreign Trade
Udyog Bhawan, New Delhi

Decision : Department of Chemicals and Petrochemicals vide their letter no. 46011/45/2010-PC II dated 14.08.2014 has requested the firm to furnish following information:

1. Technical specifications, % composition (by weight), alongwith specific end use/application and the copy of export order for the export product i.e. Polysocyanate Solution-75% solid may be furnished.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with balanced chemical reactions indicating %yield/wastages along with technical justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information.

The case was deferred for 26a.11.2014

Case No.:21/20/82-
ALC4/2013

Party Name:HETERO
DRUGS LIMITED,

Meet No/Date:9/82-
ALC4/2014
20.10.2014

Status:
Approved

HQ File
:01/82/050/01007/AM14/

RLA File
:09/24/040/00668/AM12/

Lic.No./Date:0910052113
11.04.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/67/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
INDINAVIR SULPHATE	1 kg	1.	Indene	1.4565
		2.	Acetonitrile	8.34
		3.	Methanol	4.20
		4.	Methane Sulfonic Acid	1.07
		5.	Methylene chloride	6.56
		6.	L (+) Tartaric Acid	1.3432
		7.	3- Phenyl Propionyl Chloride	0.5322
		8.	Tetrahydrofuran	7.65
		9.	Isopropyl Acetate	2.79
		10.	2- Methoxy Propene	0.7138
		11.	n-Hexane	2.60
		12.	Hexamethyl Disilazane	1.00
		13.	2-Cyano Pyrazine	0.839
		14.	Di-Tert.Butyl Dicarbonate	0.489
		15.	3- Chloro Methyl Pyridine HCL	0.3965
		16.	Dimethyl Formamide	1.10

Signature
Dy. Dir.
Dis.
New Delhi

RA may take appropriate action as per the decision of Norms Committee.

Case No.:44/20/82-ALC4/2013	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
5 HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:26.11.2014
Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014.			

Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
6 HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

Case No.:28/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01014/AM14/	RLA File :09/24/040/00070/AM13/	Lic.No/Date:0910052608 14.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/66/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
7				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
EMTRICITABINE (Purity 99.5%)	1 kg	1.	Emtricitabine (Purity 94%)	1.055
		2.	Acetone	1.00
		3.	Methanol	1.00
		4.	Isopropyl Alcohol	1.50
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:38/20/82-ALC4/2013

Party Name:HETERO LABS LIMITED

Meet No/Date:9/82-ALC4/2014
20.10.2014

Status: Approved

HQ File :01/82/050/01024/AM14/

RLA File :09/24/040/00069/AM13/

Lic.No/Date:0910052665
17.05.2012

Defer Date:

8

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/68/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
CILAZAPRIL	1 kg	1.	Malonic Acid	14.88
		2.	Tert.Butyl Acetate	7.48
		3.	L-Glutamic Acid	7.41

निर्मल कुमार/NIRMAL KUMAR
उद्योग विभाग, नई दिल्ली
Dy. Director, Foreign Trade
सिस्टम प्रशासन विभाग
Directorate General of Foreign Trade
वाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

4.	Diisopropyl Alcohol	16.81
5.	Ethyl Chloroformate	6.37
6.	Dimethyl Formamide	11.36
7.	Tetrahydrofuran	7.39
8.	R-2-Hydroxy-4-Phenyl Butonic Acid Ethyl Ester	1.20
9.	Trifluoromethane Sulfonic Anhydride	1.27
10.	Methylene Dichloride	30.94
11.	Methanol	17.34

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 39/20/82-ALC4/2013	Party Name: HETERO LABS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01025/AM14/	RLA File :09/24/040/00094/AM13/	Lic.No/Date: 0910052780 25.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/70/2014-PI(Norms) dated 13.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
CILOSTAZOL	1 kg	1.	4-Amino Phenol	0.59
		2.	Dimethyl Sulfoxide	1.90
		3.	5-(4-Chlorobutyl)-1-Cyclohexyl-1H-tetrazole	0.88
		4.	Dimethyl Formamide	2.16
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 31/20/82-ALC4/2013	Party Name: HETERO LABS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01017/AM14/	RLA File :09/24/040/00108/AM13/	Lic.No/Date: 0910052814 29.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/67/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
RAMIPRIL	1 kg	1.	BENZYL-(CIS,ENDO)-OCTAHYDROCYCLOPENTA(B)PYRROLE-2-(S)CARBOXYLATE HYDROCHLORIDE	0.83
		2.	N-[1(S)-CARBOETHOXY-3-PHENYLPROPYL]-(S)-ALANINE	0.98
		3.	N,N-DICYCLOHEXYLCARBODIIMIDE	0.875
		4.	METHYLENE CHLORIDE	2.353
		5.	DIISOPROPYL ETHER	2.647

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
विभाग
Ministry of Commerce
नई दिल्ली
New Delhi

RA may take appropriate action as per the decision of Norms Committee

Case No.:20/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved		
HQ File :01/82/050/01006/AM14/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910052908 07.06.2012	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/68/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
11	Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
	CAPECITABINE	1 kg	1.	D-Ribose	2.09
			2.	2,2-Dimethoxy propane	3.55
			3.	Sodium borohydride	0.58
			4.	Dimethyl sulfoxide	3.17
			5.	5-Fluoro cytosine	0.553
			6.	Diisopropyl ether	2.96
			7.	n-Pentylchloro formate	0.91
RA may take appropriate action as per the decision of Norms Committee.					

Case No.:17/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved		
HQ File :01/82/050/01003/AM14/	RLA File :08/24/040/00088/AM13/	Lic.No/Date:0810112512 14.06.2012	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/120/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
12	Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
	AMLODIPINE BESYLATE	1 kg	1.	ETHYL -4-CHLORO ACETO ACETATE	1.215
			2.	METHANOL	2.97
			3.	IPA (ISO PROPYL ALCOHOL)	2.73
			4.	TOLUENE	2.55
			5.	METHYL 3 AMINO CROTONATE	0.629
			6.	ORTHO CHLORO BENZYL DEHYDE	0.738
			7.	MONO METHYL AMINE	1.80
			8.	BENZENE SULPHONIC ACID	0.334
			9.	ETHYL ACETATE	1.75
RA may take appropriate action as per the decision of Norms Committee.					

निर्मल कुमार / NIRMAL KUMAR
उद्योग भवन, नई दिल्ली
Dy. Secy, Foreign Trade
वि. मंत्रालय, उद्योग भवन, नई दिल्ली
Director, Foreign Trade
यांत्रिक विभाग, वि. मंत्रालय
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:18/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
13	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:26.11.2014
Decision : It was decided to call from the firm copy of relevant DML showing composition of the export product. The case was deferred for 26.11.2014.				

	Case No.:19/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
14	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

Case No.:34/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01020/AM14/	RLA File :08/24/040/00100/AM13/	Lic.No/Date:0810112516 14.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/74/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
15 6-chloro-4-hydroxy-2methyl-N-(2-Pyridinyl)-2H-Thieno-[2,3]-1,2-Thiazine-3-carboxamide-1,1-dioxide (LORNOXICAM)	Export Qty. 1 kg	S. No.	Import Item	Qty. Allowed kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

16	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:26.11.2014

Dy. Dir. General of Foreign Trade
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

17	Case No.:40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

18	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:26.11.2014
Decision : Reply received and already sent to D/o Pharmaceuticals for their comments. The case was deferred for 26.11.2014				

19	Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:
Decision : Withdraw as the case was already approved in 4/82 meeting dated 03.07.2014.				

20	Case No.:187/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00589/AM15/	RLA File :09/24/040/00380/AM13/	Lic.No/Date:0910054181 29.10.2012	Defer Date:
Decision : Withdraw as the case was already approved in 6/82 meeting dated 28.09.2014.				

21	Case No.:19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

22	Case No.:112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of				

By _____
Director
Pharmaceuticals
Ud.

KUMAR
Pharmaceuticals
Pharmaceuticals
Pharmaceuticals
Pharmaceuticals

IPP.

Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:26.11.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/230/2014-PI(Norms) dated 16.05.2013, stated that there is no manufacturing activity involved as finished formulated injections are to be imported from France and after relabeling /packaging those injections are to be exported to Sri Lanka. Further, since it is more re-export of finishing formulations. The case was deferred for 26.11.2014			

Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm a copy of Master batch Formula duly certified by Quality -Control In charge. The case was deferred for 26.11.2014.			

Case No.:189/6/82-ALC4/2014

Party Name:VIVIMED LABS LIMITED

Meet No/Date:9/82-ALC4/2014
20.10.2014

Status: approved

HQ File :01/82/050/00591/AM15/

RLA File :09/24/040/00486/AM13/

Lic.No/Date:0910054690
04.01.2013

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch II dated 03.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EHT (ETHYL HEXYL TRIAZONE)ETONE	1 kg	1.	PARA NITRO BENZOIC ACID (PNBA)	1.034 kg
		2.	PERCHLORO ETHYLENE(PCE)	0.606 kg
		3.	METHANOL	2.940 kg
		4.	2 ETHYL HEXANOL	0.882 kg
		5.	ACETO NITRILE	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 13/12/82-ALC4/2013	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
26	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date: 0910054735 09.01.2013	Defer Date:26.11.2014
Decision : It was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on				

Dr. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
राष्ट्रिय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 26.11.2014.

27	Case No.:203/33/82-ALC4/2012	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: approved
	HQ File :01/82/050/01350/AM13/	RLA File :31/83/040/00137/AM13/	Lic.No/Date:3110056802 11.01.2013	Defer Date:
	Decision : Withdraw as the case was already approved in 6/82 meeting dated 29.08.2014.			

	Case No.:16/20/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: approved
	HQ File :01/82/050/01002/AM14/	RLA File :09/24/040/00451/AM13/	Lic.No/Date:0910054794 17.01.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/224/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

28	Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
	LAMEVUDINE (GLYOXYLIC ACID ROUTE)	1 kg	1.	GLYOXYLIC ACID	1.738
			2.	2,5-DIHYDROXY-1,4-DITHIANE	0.739
			3.	CYTOSINE	0.955
			4.	1,1,1,3,3,3-HEXAMETHYLDISLLAZANE (HMDS)	1.89
			5.	DIMETHYL FORMAMIDE	0.52
			6.	METHANESULPHONIC ACID	0.020
			7.	SODIUM BOROHYDRIDE	0.48
			8.	CYCLOHEXANE	1.9849
			9.	TOLUENE	1.58
			10.	N-HEXANE	2.30
			11.	DICHLOROMETHANE	4.70
			12.	TRIETHYLAMINE	3.63
			13.	ISO PRPOYL ALCOHOL	2.00
			14.	METHANOL	1.06
			15.	GLYOXYLIC ACID	0.46

RA may take appropriate action as per the decision of Norms Committee

29	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of

Dr. P. K. KUMAR
Dy. Director, General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Pharmaceuticals.

Case No.: 3/30/82-ALC4/2012	Party Name: MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date: 0510343986 23.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/228/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-CHLORO-6, 11-DIHYDRO - 11(1-METHYL-4-PIPERIDINYLDENE)-5H-BENZO(5,6)CYCLOHEPTA(1,2-B) PYRIDINE (LH09)	1 kg	1.	3-CHLOROBENZYL CYANIDE	1.82
		2.	SODIUM METHOXIDE	1.218
		3.	TOLUENE	4.97
		4.	N,N-DIMETHYL CARBAMOYL CHLORIDE	2.233
		5.	METHANOL	0.63
		6.	TETRAHYDROFURAN	3.205
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 9/4/82-ALC4/2013	Party Name: GOPALDAS VISRAM & CO.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date: 0310722715 01.02.2013	Defer Date: 26.11.2014
31	Decision : it was decided to give last reminder to the firm to furnish the following technical details: (a) Net weight of the cream in each tube. (b) Detailed working on arriving at the norms applied by the firm The case was deferred for 26.11.2014.		

	Case No.: 151/33/82-ALC4/2012	Party Name: FORACE POLYMERS (P) LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
32	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date: 0510345208 07.02.2013	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.				

33	Case No.:7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:26.11.2014

निरमल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : It was decided to send a copy of application again to DCGI for their comments. The case was deferred for 26.11.2014.

34	Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Chemicals and Petrochemicals.				

35	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of IPP				

36	Case No.:31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:26.11.2014
Decision : It was decided to give last reminder to the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 26.11.2014.				

37	Case No.:32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:26.11.2014
Decision : It was decided to give last reminder to the firm to furnish copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 26.11.2014.				

38	Case No.:57/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:26.11.2014
Decision : It was decided to give last reminder to the firm to furnish copy of Batch				

नमल कुमार/NIRMAL KUMAR
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs".
The case was deferred for 26.11.2014.

Case No.:6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
39 HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 26.11.2014.			

Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
40 HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:26.11.2014
Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 26.11.2014			

Case No.:117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:26.11.2014
41	Decision : It was decided to remind the firm to furnish the following technical details: 1. Complete set of application 2. Details of Manufacturing process of 3,3,5 Trimethyl Cyclohexanone with Chemical equations, molecular formula, molecular weights. 3. Yield obtained in each step. 4. Authentic technical literature in support of yield obtained. 5. Material balance. 6. CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input 7. Detailed calculations, arriving at the norms applied for. The case was deferred for 26.11.2014.		

Case No.:17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:	
42	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/182/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

DR. KUMAR
Dy. Director, Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

ILC (1S,4S,5S)-4-iodo-6-oxabicyclo [3,2,1]octan-7-one	1 kg	1.	3-Cyclohexene-1-Carboxylic Acid	1.773
		2.	Iodine	1.182
		3.	Potassium Iodide	0.41
		4.	R-(+) Phenylethylamine	1.353

RA may take appropriate action as per the decision of Norms Committee.

Case No.:71/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
43 HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

Case No.:120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
44 HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish the following information from the firm : 1. Stepwise yield on molar basis for each step of manufacturing process. 2. Material balance for each step. 3. Copy of Technical Literature in support of yield claimed 4. Requirement of Calrithromycin Oxime per kg of clarithromycin. (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 26.11.2014			

Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
45 HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:26.11.2014
Decision : Reply received from the firm and sent to department of Pharmaceuticals for their comments. The case is deferred for 26.11.2014			

Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
46 HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:18/7/82-ALC4/2014	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
47 HQ File :01/82/050/00662/AM15/	RLA File :09/24/040/00624/AM13/	Lic.No/Date:0910055914 02.05.2013	Defer Date:26.11.2014

निर्मल कुमार/NIRMAL KUMAR
उप सचिव, विदेश व्यापार
By Order, Director of Foreign Trade
विदेश व्यापार निदेशालय
Ministry of Commerce
New Delhi

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

	Case No.:6/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
48	HQ File :01/82/050/00650/AM15/	RLA File :09/24/040/00043/AM14/	Lic.No/Date:0910055932 03.05.2013	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

	Case No.:15/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
49	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:26.11.2014

50 **Decision :** It was decided to remind the firm to furnish the following information:
1. Complete technical details as per Appendix 33
2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities.

The case was deferred for 26.11.2014

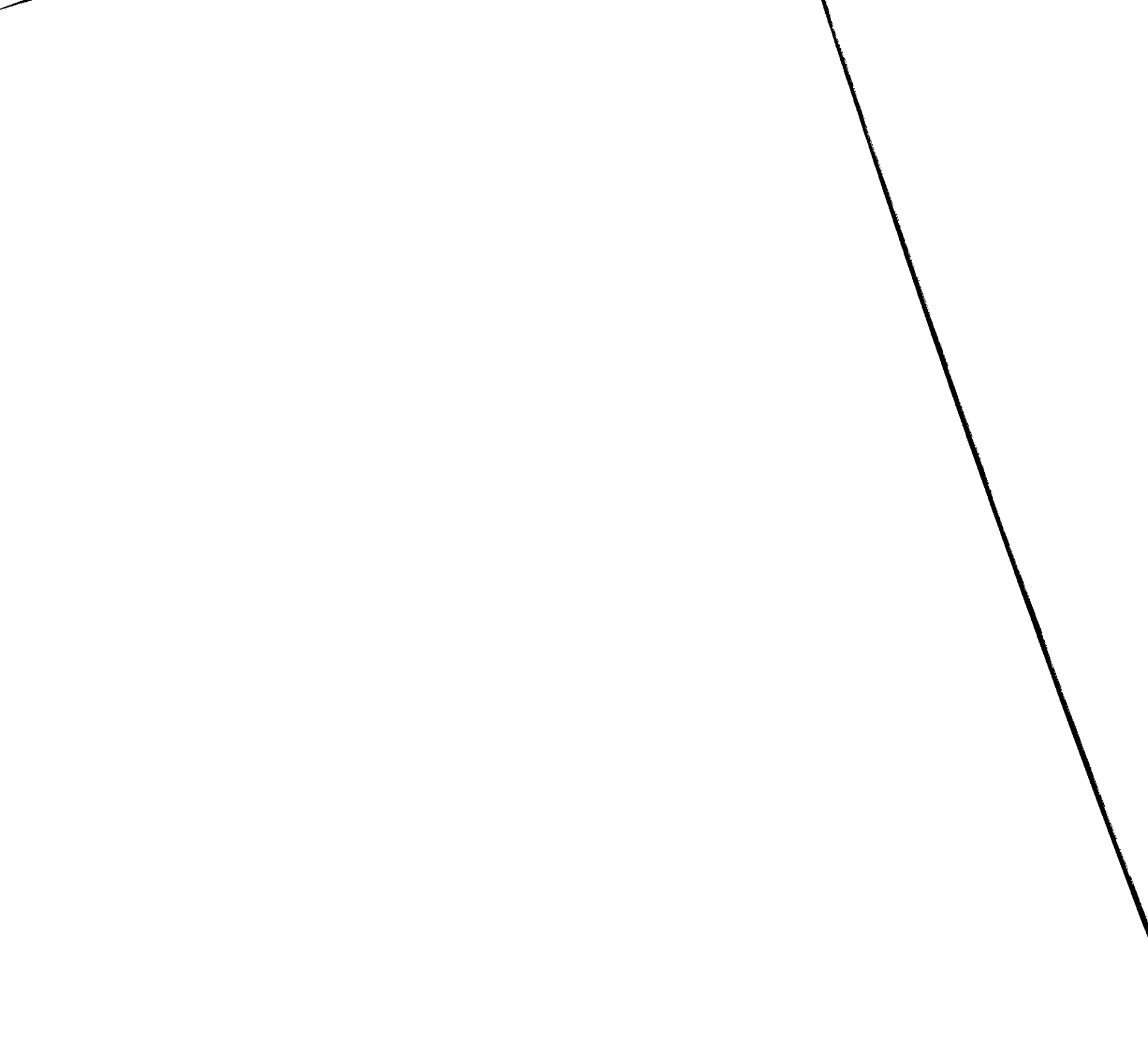
	Case No.:20/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
51	HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

	Case No.:10/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
52	HQ File :01/82/050/00654/AM15/	RLA File :09/24/040/00059/AM14/	Lic.No/Date:0910056003 16.05.2013	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



53	Case No.:11/7/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00655/AM15/	RLA File :09/24/040/00062/AM14/	Lic.No/Date:0910056024 17.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

54	Case No.:52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

55	Case No.:8/7/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00652/AM15/	RLA File :09/24/040/00049/AM14/	Lic.No/Date:0910056039 17.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

56	Case No.:12/7/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00656/AM15/	RLA File :09/24/040/00060/AM14/	Lic.No/Date:0910056017 17.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

57	Case No.:13/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved																			
	HQ File :01/82/050/00999/AM14/	RLA File :09/24/040/00068/AM14/	Lic.No/Date:0910056096 22.05.2013	Defer Date:																			
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/186/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">LOPINAVIR</td><td rowspan="4">1 kg</td><td>1.</td><td>L-Valine</td><td>0.761</td></tr> <tr> <td>2.</td><td>Methyl Chloroformate</td><td>1.23</td></tr> <tr> <td>3.</td><td>Acrylonitrile</td><td>0.38</td></tr> <tr> <td>4.</td><td>(2S,3S,5S)-2-amino-3-hydroxy-5-(tert.butylloxycarbonylamino)-1,6-diphenyl</td><td>1.35</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	LOPINAVIR	1 kg	1.	L-Valine	0.761	2.	Methyl Chloroformate	1.23	3.	Acrylonitrile	0.38	4.	(2S,3S,5S)-2-amino-3-hydroxy-5-(tert.butylloxycarbonylamino)-1,6-diphenyl	1.35
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed																			
LOPINAVIR	1 kg	1.	L-Valine	0.761																			
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
By Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
उप महानिदेशक विदेश व्यापार
Director General of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		hexane	
5.		4-Dimethyl amino pyridine	0.0386
6.		Imidazole	1.50

RA may take appropriate action as per the decision of Norms Committee.

Case No.:132/14/82-ALC4/2013	Party Name:BLUE DIP ORGANIC INDUSTRIES,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00717/AM14/	RLA File :03/94/040/00067/AM14/	Lic.No/Date:0310735418 23.05.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch II dated 23.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA Ferric Monosodium	1 kg	1	EDTA Acid	0.750 kg
EDTA Disodium	1 kg	1	EDTA Acid	0.800 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:14/6/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00416/AM15/	RLA File :09/24/040/00065/AM14/	Lic.No/Date:0910056109 23.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:12/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:134/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00719/AM14/	RLA File :03/94/040/00508/AM13/	Lic.No/Date:0310735499 24.05.2013	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप सचिव, विदेश व्यापार
Dy. Secy, Foreign Trade
विदेश व्यापार विभाग
Department of Foreign Trade
वाणिज्य विभाग, विदेश व्यापार
Department of Commerce
राज्य भवन, नई दिल्ली
Bhawan, New Delhi

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	Case No.: 207/10/82-ALC4/2013	Party Name: CHIRAG ENTERPRISE	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
62	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date: 2410038996 27.05.2013	Defer Date:26..11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments Petrochemical Division of Department of C&PC.				

	Case No.: 71/10/82-ALC4/2013	Party Name: SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
63	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date: 2210013890 28.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 133/14/82-ALC4/2013	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
64	HQ File :01/82/050/00718/AM14/	RLA File :03/94/040/00537/AM13/	Lic.No/Date: 0310736138 30.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 225/10/82-ALC4/2013	Party Name: APEX HEALTHCARE LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
65	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date: 3410037038 31.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 96/10/82-ALC4/2013	Party Name: TORRENT PHARMACEUTICALS LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
66	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date: 0810121573 31.05.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.: 6/6/82-ALC4/2013	Party Name: HETERO LABS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: approved
67	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date: 0910056251 05.06.2013	Defer Date:

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 Dy. Foreign Trade
 Foreign Trade
 Department of Commerce

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/66/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
Levofloxacin Hemihydrate (purity : 99%)	1 kg	1.	Levofloxacin Hemihydrate (purity : 94.5%)	1.045
		2.	Methanol	0.38
		3.	Methylene dichloride	1.00
		4.	Acetone	1.00

RA may take appropriate action as per the decision of Norms Committee.

68	Case No.:40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

69	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

70	Case No.:22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

71	Case No.:19/13/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm the following technical details:				
1. Technical specification % composition (by weight) along with specific end use/application and				

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use/application and the copy of export order for the export product i.e. Hardener for water based Polyurethane Adhesive may be furnished.

2. Details and quantity of other indigenous input to be used in the manufacture of the export product may be indicated

3. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastage along with technical justification for wastage at each stage and also on each of the raw material may be furnished.

4. Complete material balance indicating input and output material at each stage of manufacturing process.

5. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

8. Any other relevant information.

The case was deferred for 09.10.2014

	Case No.: 111/10/82-ALC4/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
72	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date: 0510358000 25.06.2013	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of IPP.				

	Case No.: 203/10/82-ALC4/2013	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
73	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date: 0410147556 27.06.2013	Defer Date: 26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

	Case No.: 204/10/82-ALC4/2013	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
74	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date: 0410147559 27.06.2013	Defer Date: 26.11.2014
Decision : : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

	Case No.: 64/13/82-ALC4/2013	Party Name: EAGLE CHEMICAL WORKS	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
75	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date: 0310740489 05.07.2013	Defer Date: 26.11.2014
Decision : It was decided to remind the firm to furnish the following technical details: Complete technical details as per Appendix 33. Copy of technical literature in support of yield envisaged in the process				

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past production vis-a-vis Actual consumption of all inputs duly certified by Central Excise Authorities.
The case was deferred for 26.11.2014.

Case No.:41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish the following technical details: 1. Copy of valid Drug Manufacturing Licence alongwith list of approved items showing the composition of export product. 2. The firm has given license for the import of 1000 kg Indomethacin from China. Justification for claiming import of indomethacin Mixed Pellet 53% may be furnished. 3. COA from Foreign Supplier for the import of Indomethacin Mixed Pellet 53%. The case was deferred for 26.11.2014			

Case No.:27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:12.11.2014
Decision : It was decided to sent a copy of application again to department of Biotechnology for their comments. The case was deferred for 12.11.2014			

Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:26.11.2014
Decision : Department of Pharmaceuticals, vide their OM No. 35011/647/2013-PI(Norms) dated 02.09.2014, have informed that they have examined the reply received from the firm wherein it is mentioned that the input appearing at S.No. 1,8,15,22 and 29 is CETOSTEARYL ALCOHOL (Brand Kollwas CSA 50 or any other) because this input is utilized in the manufacture of the export product (Ref: RG:VC:DGFT:6 dt 14.12.2013. It has been also simultaneously mentioned that the input is correctly mentioned in the Master Batch Formula which was furnished by the firm vide their letter dated 14.12.2013. In the above context, it may be stated that in the Master Batch Formula for Myoflex Cream 10% , 15% and 20% strength, the relevant input is mentioned as CETYL ALCOHOL NF (speziol C16 Pharm) whereas in the firm's letter RG:VC:DGFT:6 dt 14.12.2013, it has been emphasized repeatedly that the said input is actually- CETOSTEARYL ALCOHOL (Brand Kollwas CSA 50 or any other) and that the essential amendment be carried-out in the description of the input while fixing the norms . The request is therefore confusing and the firm may be advised to explain such contradictory statements, which cause delay in the fixation of norms. The firm may also be advised to clarify the actual import description of the said input. The case was deferred for 26.11.2014.			

Case No.:160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
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HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:28/13/82- ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
80 HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:46/14/82- ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
81 HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:24/17/82- ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
82 HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:0910056902 25.07.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:28/19/82-ALC4/2013

Party Name:SMILAX LABORATORIES LIMITED

Meet No/Date:9/82-ALC4/2014
20.10.2014

Status: Approved

HQ File :01/82/050/00973/AM14/

RLA File :09/24/040/00181/AM14/

Lic.No/Date:0910056940
29.07.2013

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/116/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
(R) -Methyl 3-methyl-2-(N-((2-(1-trityl-H-tetrazole-5yl)Biphenyl-4-yl)Methyl) pentanamido)butanoate (Valsartan N-2)	1 kg	1.	L-Valine	0.27
		2.	2-(N-Triphenyl methyl tetrazoly)-4-Bromo methyl biphenyl	1.15
		3.	Toluene	0.487
		4.	Methanol	0.652
		5.	Ethyl acetate	2.219
		6.	Dimethyl formamide	0.958

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		7.	N,N Diisopropyl ethylamine	0.556
		8.	Acetone	0.673

RA may take appropriate action as per the decision of Norms Committee

	Case No.:43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
84	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

	Case No.:61/14/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
85	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:26.11.2014
Decision : It was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 26.11.2014.				

	Case No.:22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
86	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:26.11.2014
Decision : It was decided to call from the acopy of Drug Manufacturing Licence for the export product. The case was deferred for 09.10.2014.				

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Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: approved
HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/104/2009-PC- II dated 21.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dettol Medicated Fabric Plaster Size 19 mmx65mm	1 NO.	1.	Woven Dyed Fabric of 100% Texturised Polyester Filament, GSM115 + 10%	0.001320 Sq. Meter
		2.	Non Woven Rolls , GSM 100 + 15%	0.000315 Sq. Meter

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Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

88	Case No.:10/17/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.10.2014 for comments of Department of Pharmaceuticals.				

89	Case No.:47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.10.2014 for comments of Department of Pharmaceuticals.				

90	Case No.:4/4/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00252/AM15/	RLA File :04/24/040/00107/AM14/	Lic.No/Date:0410148932 23.08.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

91	Case No.:152/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:
Decision : Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014.				

92	Case No.:116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:26.11.2014
Decision : , it was decided to call from the firm following information: i) Complete description of export product showing the content of API in the Injection, and ii) Copy of relevant DML along with the list of approved items. The case was deferred for 26.11.2014.				

93	Case No.:43/16/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:5610002765	Defer

DR. NIRMAL KUMAR
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:01/82/050/00856/AM14/	:56/24/040/00017/AM14/	03.09.2013	Date:26.11.2014
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Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

Case No.: 53/14/82-ALC4/2013	Party Name: STERILE INDIA PRIVATE LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
94 HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:26.11.2014

Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014.

Case No.: 2/12/82-ALC4/2013	Party Name: VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
95 HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:26.11.2014

Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014.

Case No.: 56/14/82-ALC4/2013	Party Name: VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
96 HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:26.11.2014

Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014.

Case No.: 11/15/82-ALC4/2013	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
97 HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.

Case No.: 33/16/82-ALC4/2013	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:26.11.2014

98 **Decision :** It was decided to request the firm to furnish the following information :

- i) Stepwise chemical reactions showing correct Molecular weight of each input reactant & output product and % yield on molar basis.
- ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm.

The case was deferred for 26.11.2014

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Case No.:49/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/130/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty	S. No.	Import Item	Qty. Allowed
VITAMIN E CAPSULES USP 400 IU	1 No.	1.	VITAMIN E ACETATE	273.768 mg/400IU Capsule
VITAMIN E CAPSULES USP 1000 IU	1 No.	2.	VITAMIN E ACETATE	684.42 mg/1000IU Capsule
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:81/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01128/AM14/	RLA File :05/24/040/00207/AM14/	Lic.No/Date:0510366184 19.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/150/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	S. No.	Import Item	Qty. Allowed kg/kg
Valacyclavir Hydrochloride	1 kg	1.	ACETONE	0.758
		2.	ACTIVATED CARBON	0.016
		3.	ACYCLOVIR	0.758
		4.	CBZ-L-VALINE	1.1824
		5.	DICYCLOHEXYL CARBODIIMIDE	1.061
		6.	DIMETHYL FORMAMIDE	1.338
		7.	4-DIMETHYLAMINO PYRIDINE	0.028
		8.	FORMIC ACID	0.150
		9.	METHANOL	7.662
		10.	PALLADIUM SPONGE	0.005
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:18/4/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deferred and Re-indexed
HQ File :01/82/050/00266/AM15/	RLA File :04/24/040/00137/AM14/	Lic.No/Date:0410150092 19.09.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.			

निर्मल कुमार/NIRMAL KUMAR
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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

108	Case No.:48/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00861/AM14/	RLA File :04/24/040/00099/AM14/	Lic.No/Date:0410150142 20.09.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

109	Case No.:48/15/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date:0410150198 23.09.2013	Defer Date:10.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

110	Case No.:62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

111	Case No.:21/19/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:26.11.11.2014
Decision : it was decided to call from the firm the following technical details : 1. Export should be in No. Of Bottles and not in kgs. 2. The import item should match the description and type given in DML and be supported by Supplier's Brochure. 3. Net content of Cod Liver Oil (Type B), Both in quantitative and volumetric term, in each bottle of 170 m. 4. Copy of technical literature in support of density of import item. COA from foreign supplier may be given. The case was deferred for 26.11.2014.				

112	Case No.:46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm the complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 26.11.2014				

निर्मल कुमार/NIRMAL KUMAR
डायरेक्टर जनरल ऑफ फॉरेन ट्रेड
Director General of Foreign Trade
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Department of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Qty.	S. No.	Import Item	Qty. Allowed kg/kg
10 Deacetyl Baccatin III HPLC Purity NLT 98.5%	1 kg	1.	10 Deacetyl Baccatin III HPLC Purity NMT 95%	1.03

RA may take appropriate action as per the decision of Norms Committee.

Case No.:73/14/82- ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/48/2014-PI(Norms) dated 24.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S. No.	Import Item	Qty. Allowed kg/kg
EPLERENONE	1 kg	1.	Methyl hydrogen -17alpha -hydroxy -3- oxopregna -4,9(11) -diene -7 alpha,21-dicarboxylate,gamma- lactone	1.764

RA may take appropriate action as per the decision of Norms Committee.

Case No.:36/17/82- ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/101/2014-PI(Norms) dated 24.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
(R)-9-[2-(Phosphono methoxy) propyl] adenine (or) PMPA hydrate (or) Intermediate of Tenofovir	1 kg	1.	Adenine (6 Amino Purine)	1.023
		2.	R-(+)-Propylene Carbonate	0.992
		3.	Dimethyl formamide	2.242
		4.	Diethyl p-Toluenesulphonyloxy methyl phosphonate	2.531
		5.	Magnesium Tert Butoxide	0.67
		6.	Aq. Hydrobromic Acid (48%)	8.175
		7.	N-Methyl-2-Pyrrolidone	Not required in the process
		8.	Methylene dichloride	2.00

RA may take appropriate action as per the decision of Norms Committee

निर्मल कुमार/NIRMAL KUMAR
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

119	Case No.: 137/23/82-ALC4/2013	Party Name: MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01184/AM14/	RLA File :03/95/040/00454/AM14/	Lic.No/Date: 0310753231 11.10.2013	Defer Date: 26.11.2014
	Decision : It was decided to call from the firm following information: I) Complete technical details as per Appendix 33. II) Past production vis-a-vis Actual consumption of Inputs for last three years duly certified by Central Excise Authorities. The case was deferred for 26.11.2014.			

120	Case No.: 37/17/82-ALC4/2013	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date: 0910057908 11.10.2013	Defer Date: 26.11.2014
	Decision : it was decided to call from the firm following information: I) Stepwise % yield on molar basis alongwith copy of technical literature in support of yield envisaged and molar ratio of Diethanolamine, and II) Past production vis-a-vis Actual consumption of Input duly certified by Central Excise Authorities in respect of another Advance authorization taken by Matrix in 2010-11. The case was deferred for 26.11.2014.			

121	Case No.: 38/17/82-ALC4/2013	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date: 0910057914 14.10.2013	Defer Date: 10.11.2014
	Decision : It was decided to call from the firm the following technical details : i) Molecular weight of each input and output product. ii) % Yield on molar basis along with copy of technical literature in support of yield envisaged. iii) Past productin vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 26.11.2014.			

122	Case No.: 39/17/82-ALC4/2013	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved
	HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date: 0910057944 17.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/95/2014-PI(Norms) dated 24.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
NEVIRAPINE	1 kg	1.	Malononitrile	0.84

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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

(MALONONITRILE ROUTE)	2.	Dichloromethane	5.16
	3.	Methanol	6.35
	4.	Potassium hydroxide flakes	1.54
	5.	Piperidine	0.21
	6.	Tri ethyl amine (TEA)	0.52
	7.	2-Chloro nicotinic acid	0.902
	8.	Pyridine	0.47
	9.	Cyclopropyl amine	0.57
	10.	Dimethyl formamide (DMF)	0.37

RA may take appropriate action as per the decision of Norms Committee

123	Case No.:22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:10.11.2014
	Decision : It was decided to call from the firm copy of relevant Drug Manufacturing Licence. The case was deferred for 26.11.2014.			

124	Case No.:17/4/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00265/AM15/	RLA File :03/95/040/00563/AM14/	Lic.No/Date:0310754049 17.10.2013	Defer Date:26.11.2014
	Decision : It was decided to call following technical details from the firm viz:- (a) Complete technical details as per Appendix-33 (b) % content of Buffering Agent in Export Product. The case is deferred for 26.11.2014.			

125	Case No.:19/4/82-ALC4/2014	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00267/AM15/	RLA File :03/95/040/00566/AM14/	Lic.No/Date:0310754070 17.10.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

126	Case No.:59/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/36/2014-PI(Norms) dated 24.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
- Atorvastatin Calcium	1 kg	1.	Mehtyl Isobutyryl Acetate	1.423

निर्मल कुमार NIRMAL KUMAR
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2.	Beta Alanine	0.100
3.	Isopropyl Alcohol	5.60
4.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262
5.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)	0.708
6..	Tert. Butyl Methyl Ether	2.78

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:108/23/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01155/AM14/	RLA File :56/24/040/00020/AM14/	Lic.No/Date:5610003035 21.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/205/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	S. No.	Import Item	Qty. Allowed kg/kg
Methylprednisolone Hemisuccinate USP	1 kg	1.	Methylprednisolone BP/EP/USP	0.86
RA may take appropriate action as per the decision of Norms Committee				

Case No.:17/24/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/01216/AM14/	RLA File :09/24/040/00355/AM14/	Lic.No/Date:0910057998 24.10.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:48/4/82-ALC4/2014	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00296/AM15/	RLA File :03/95/040/00571/AM14/	Lic.No/Date:0310755274 24.10.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:138/23/82-ALC4/2013	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was			

निर्मल कुमार/NIRMAL KUMAR
 निदेशक, विदेश व्यापार
 By Director, General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली
 Udayog Bhawan, New Delhi

deferred for 26.11.2014.

131	Case No.:3/24/82-ALC4/2013	Party Name:SANZYME LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date:2611.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

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Case No.:21/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01220/AM14/	RLA File :09/24/040/00338/AM14/	Lic.No/Date:0910058067 29.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/241/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
CLOSANTEL SODIUM	1 kg	1.	PARA CHLORO BENZYL CYANIDE	0.37
		2.	4-CHLORO-2-NITRO-TOLUENE	0.414
		3.	IODINE	0.48
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:31/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01230/AM14/	RLA File :09/24/040/00335/AM14/	Lic.No/Date:0910058070 29.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/237/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
3,5 DIIDO SALICYLIC ACID	1 kg	1.	IODINE	0.77
RA may take appropriate action as per the decision of Norms Committee.				

134	Case No.:37/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/01236/AM14/	RLA File :09/24/040/00336/AM14/	Lic.No/Date:0910058069 29.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/244/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

मिशनल डायरेक्टर, विदेश व्यापार
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
CLOSANTEL AMINO COMPOUND	1 kg	1.	PARA CHLORO BENZYL CYANIDE	0.68
		2.	4-CHLORO-2-NITRO-TOLUENE	0.78

RA may take appropriate action as per the decision of Norms Committee.

135	Case No.:36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014.				

136	Case No.:78/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish following technical details: 1. Details of manufacturing process with chemical equations, molecular formula, molecular weight. 2. Yield obtained in each step supported with authentic technical literature. 3. Collaborators guaranteed norms. 4. Detailed calculation of arriving at the norms. The case was deferred for 26.11.2014.				

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Case No.:34/24/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/01233/AM14/	RLA File :09/24/040/00378/AM14/	Lic.No/Date:0910058148 05.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/226/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
LOSARTAN POTASSIUM	1 kg	1.	2-Butyl-4-chloro-5-formyl imidazole	0.50
		2.	4-Bromo methyl-2-cyano biphenyl	0.866
		3.	Sodium borohydride	0.048
		4.	Toluene	1.45
		5.	Methanol	0.85
		6.	N-methyl pyrrolidone	0.769
RA may take appropriate action as per the decision of Norms Committee.				

138	Case No.:4/22/82-ALC4/2013	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File	RLA File	Lic.No/Date:0910058161	Defer Date:

JIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi

:01/82/050/01047/AM14/	:09/24/040/00279/AM14/	06.11.2013	
Decision : Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014			

139	Case No.: 19/24/82-ALC4/2013	Party Name: SMILAX LABORATORIES LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01218/AM14/	RLA File :09/24/040/00382/AM14/	Lic.No/Date: 0910058170 08.11.2013	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

140	Case No.: 29/24/82-ALC4/2013	Party Name: ATGC BIOTECH PVT LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01228/AM14/	RLA File :09/24/040/00275/AM14/	Lic.No/Date: 0910058222 13.11.2013	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

141	Case No.: 16/24/82-ALC4/2013	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01215/AM14/	RLA File :09/24/040/00385/AM14/	Lic.No/Date: 0910058218 13.11.2013	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

142	Case No.: 26/24/82-ALC4/2013	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date: 0910058221 13.11.2013	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

143	Case No.: 25/4/82-ALC4/2014	Party Name: S V CHEM INTERMEDIATES P LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved										
	HQ File :01/82/050/00273/AM15/	RLA File :04/24/040/00176/AM14/	Lic.No/Date: 0410151914 14.11.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2012-Ch II dated 19.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>D-TRYPTOPHAN METHYL ESTER HCL</td><td>1 kg</td><td>1</td><td>D-TRYPTOPHAN PURITY - 99%</td><td>0.944 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	D-TRYPTOPHAN METHYL ESTER HCL	1 kg	1	D-TRYPTOPHAN PURITY - 99%	0.944 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
D-TRYPTOPHAN METHYL ESTER HCL	1 kg	1	D-TRYPTOPHAN PURITY - 99%	0.944 kg										

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

PURITY > 99%			
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RA may take appropriate action as per the decision of Norms Committee.

144	Case No.:28/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

145	Case No.:40/19/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00985/AM14/	RLA File :05/23/040/00334/AM14/	Lic.No/Date:0510371304 20.11.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/166/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
Testosterone Enanthate Bulk Drug	1 kg	1.	Etherified AD Intermediate	1.00

RA may take appropriate action as per the decision of Norms Committee.

146	Case No.:13/24/82-ALC4/2013	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/01212/AM14/	RLA File :09/24/040/00408/AM14/	Lic.No/Date:0910058278 21.11.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/238/2014-PI(Norms) dated 10.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLOPENTENE-1-METHANOL	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.41
		3	D(-)-TARTARIC ACID	0.78

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Directorate General of Foreign Trade
वाणिज्य विभाग / Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		4	SODIUM BOROHYDRIDE	0.226
		5	ISOPROPYL ALCOHOL	4.70
		6	METHANOL	4.23
		7	L(+)-TARTARIC ACID	1.23

RA concerned may take further necessary action as per above decision of NC.

147	Case No.:74/23/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01121/AM14/	RLA File :08/24/040/00351/AM14/	Lic.No/Date:0810126591 21.11.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm to furnish the copy of DML (Drug Manufacturing Licence). The case was deferred for 26.11.2014.				

148	Case No.:140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 10.11.2014 for comments of Department of C&PC.				

149	Case No.:101/23/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:26.11.2014
Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014.				

150	Case No.:20/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

151	Case No.:11/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01210/AM14/	RLA File :09/24/040/00420/AM14/	Lic.No/Date:0910058351 26.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

152	Case No.:32/24/82-	Party Name:GLAND	Meet No/Date:9/82-	Status:Deffered
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निर्देशक
उद्योग नियंत्रण विभाग
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC4/2013	PHARMA LIMITED	ALC4/2014 20.10.2014	and Re-indexed
HQ File :01/82/050/01231/AM14/	RLA File :09/24/040/00417/AM14/	Lic.No/Date:0910058353 26.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:129/23/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/01176/AM14/	RLA File :09/24/040/00421/AM14/	Lic.No/Date:0910058346 26.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/207/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
CILOSTAZOL	1 kg	1.	4-Amino Phenol	0.59
		2.	Dimetyl Sulfoxide	1.90
		3.	5-(4-Chlorobutyl)-1-Cyclohexyl-1H-tetrazole	0.88
		4.	Dimethyl Formamide	2.16

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:54/4/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
154	HQ File :01/82/050/00302/AM15/	RLA File :22/24/040/00062/AM14/	Lic.No/Date:2210014403 27.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.:77/23/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
155	HQ File :01/82/050/01124/AM14/	RLA File :04/24/040/00183/AM14/	Lic.No/Date:0410152258 27.11.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

156	Case No.:94/23/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01141/AM14/	RLA File :05/23/040/00342/AM14/	Lic.No/Date:0510372219 28.11.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department			

निर्मल कुमार/NIRMAL KUMAR
उप. महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

of Pharmaceuticals

157	Case No.:104/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

158	Case No.:8/24/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01207/AM14/	RLA File :09/24/040/00356/AM14/	Lic.No/Date:0910058405 29.11.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

Case No.:148/23/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/01195/AM14/	RLA File :03/94/040/00598/AM14/	Lic.No/Date:0310760166 02.12.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/206/2014-PI(Norms) dated 21.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
IRBESARTAN	1 kg	1	2-Cyano-4-bromomethyl biphenyl	1.02
		2	Potassium Carbonate	2.09
		3	2-n-butyl-1,3-diazospiro [4,4]non-4-ene HCL	0.88
		4	Tri Ethyl Amine HCL	0.89
		5	Sodium Azide	0.49
		6	Sodium Nitrite	0.48
		7	Ethyl Acetate	2.89
		8	Activated Carbon	0.100

RA concerned may take further necessary action as per above decision of NC.

160	Case No.:113/23/82-ALC4/2013	Party Name:MARCK BIOSCIENCES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/01160/AM14/	RLA File :08/24/040/00385/AM14/	Lic.No/Date:0810126809 02.12.2013	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
By Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/195/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
SODIUM HYALURONATE EYE DROPS 0.2%	Number	1.	SODIUM HYALURONATE PH EUR	20.0 mg/10 ml pack

RA may take appropriate action as per the decision of Norms Committee.

Case No.:147/23/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/01194/AM14/	RLA File :03/94/040/00705/AM14/	Lic.No/Date:0310760371 03.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/154/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

161

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
Agipraz Plus Tablets	1 kg	1.	PRAZIQUANTEL	51.0 mg
Febaz Forte Suspension (1000 ml Bottle)	1 kg	1	PRAZIQUANTEL	5.10 gm/bottle
Bendaz Super 50 Suspension (1000 ml Bottle)	1 kg	1	PRAZIQUANTEL	25.5 gm/bottle

RA may take appropriate action as per the decision of Norms Committee.

Case No.:150/23/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/01197/AM14/	RLA File :03/94/040/00706/AM14/	Lic.No/Date:0310760378 03.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/154/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

162

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
Agipraz Plus Tablets	1 kg	1.	PRAZIQUANTEL	51.0 mg
Febaz Forte Suspension (1000 ml Bottle)	1 kg	1	PRAZIQUANTEL	5.10 gm/bottle
Bendaz Super 50 Suspension (1000 ml Bottle)	1 kg	1	PRAZIQUANTEL	25.5 gm/bottle

RA may take appropriate action as per the decision of Norms Committee.

163	Case No.:112/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2014	Status:Deffered and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एड्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			20.10.2014	
HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:10.11.2014	
Decision : It was decided to call following technical details from the firm:- i) Complete technical details as per Appendix-33 for the manufacture of Duloxetine Hcl. ii) Past production of API vis-à-vis actual consumption of its raw materials duly certified by Central Excise Authorities . The case is deferred for 26.11.2014.				

	Case No.: 66/3/82- ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
164	HQ File :01/82/050/00070/AM15/	RLA File :09/24/040/00422/AM14/	Lic.No/Date:0910058454 04.12.2013	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 116/23/82- ALC4/2013	Party Name: ALCHEM INTERNATIONAL LTD.	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
165	HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 18/23/82- ALC4/2013	Party Name: NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
166	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:26.11.2014
Decision : It was decided to call following technical details from the firm viz:- (c) Complete technical details as per Appendix-33 (d) % content of Buffering Agent in Export Product. The case is deferred for 26.11.2014.				

	Case No.: 138/3/82- ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
167	HQ File :01/82/050/00142/AM15/	RLA File :09/24/040/00424/AM14/	Lic.No/Date:0910058481 06.12.2013	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

168	Case No.: 146/23/82- ALC4/2013	Party Name: CHIRAG ENTERPRISE	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
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निर्मल कुमार / NIRMAL KUMAR
 Dy. Director, Foreign Trade
 विदेश व्यापार निदेशक
 Directorate, Ministry of Foreign Trade
 बाणिज्य विभाग, विदेश व्यापार
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date:2410040396 06.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Petro chemical Division of Department of C&PC.			

169	Case No.:120/3/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00124/AM15/	RLA File :09/24/040/00416/AM14/	Lic.No/Date:0910058483 06.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

170	Case No.:115/3/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00119/AM15/	RLA File :22/24/040/00068/AM14/	Lic.No/Date:2210014426 06.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

171	Case No.:4/5/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00321/AM15/	RLA File :04/24/040/00198/AM14/	Lic.No/Date:0410152693 06.12.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

172	Case No.:47/4/82-ALC4/2014	Party Name:VISION DRUGS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00295/AM15/	RLA File :09/24/040/00433/AM14/	Lic.No/Date:0910058477 06.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

173	Case No.:96/23/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01143/AM14/	RLA File :05/24/040/00313/AM14/	Lic.No/Date:0510372885 09.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

174	Case No.:95/23/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
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निर्मल कुमार/NIRMA
उप महानिदेशक विदे
By Director General of F
निदेश व्यापार महा
Directorate General of F
व्यापार विभाग/Departmen
उद्योग भवन, नई
Udyog Bhawan, New Delhi

HQ File :01/82/050/01142/AM14/	RLA File :05/23/040/00368/AM14/	Lic.No/Date:0510373220 11.12.2013	Defer Date:
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/197/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed
Mifepristone Tablets	1 kg	1.	Mifepristone	204.0 mg/200 mg tablet
Misoprostol Tablets		2.	Misoprostol	204 mcg/200 mcg tablet

RA may take appropriate action as per the decision of Norms Committee.

Case No.:137/3/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
175 HQ File :01/82/050/00141/AM15/	RLA File :09/24/040/00427/AM14/	Lic.No/Date:0910058555 11.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:141/3/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
176 HQ File :01/82/050/00145/AM15/	RLA File :09/24/040/00418/AM14/	Lic.No/Date:0910058567 12.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:9/23/82-ALC4/2013	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
177 HQ File :01/82/050/01056/AM14/	RLA File :03/95/040/00434/AM14/	Lic.No/Date:0310761637 12.12.2013	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish the following information:			
1. Separate weight of DI Ethylene Glycol, Fibres Glass String / Rope and Aluminium can in one number of final one number of export product i.e. AL cans with components may be furnished along with the copy of the export order. 2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. 4. Complete material balance indicating input and output material at each stage of manufacturing process. 5. Standard /Authentic technical literature in support of the raw material requirement formulation for the manufacture of export product. 6. You have applied for the import of aluminium foil/sheets as 1.30 kg/kg content in the			

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Dy. Director, Foreign Trade
विदेशी व्यापार विभाग
Director, Foreign Trade
व्यापार विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Aluminium can which seems to be on gross weight basis and not on net content basis. The details of production of Aluminium cans and corresponding consumption of Aluminium foil/sheets may be furnished for the year 2012-13 and 2013-14.

7. The commercial sale value of the aluminium sheets scrap generated in the process may be furnished along with the documentary evidence. In addition, earlier NC decision for the import of Aluminium foil/sheets against the export of Aluminium can for your similar export product may also be furnished.
8. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
9. Any other relevant information.

The case was deferred for 26.11.2014.

178	Case No.:115/23/82-ALC4/2013	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:26.11.2014
	Decision : It was decided to call following technical details from the firm viz:- (a) % content of Tabersonine in the imported seeds and its % recovery in each step. (b) Content of other bye-products in the seeds, their % recovery and value. (c) Copy of technical literature in support of (a) and (b). (d) Past production of Vinpocetine vis-avis Actual consumption of imported seeds for last 3 years duly certified by Central Excise Authorities. The case is deferred for 26.11.2014.			

179	Case No.:139/3/82-ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00143/AM15/	RLA File :09/24/040/00441/AM14/	Lic.No/Date:0910058595 13.12.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

180	Case No.:83/23/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01130/AM14/	RLA File :34/24/040/00231/AM14/	Lic.No/Date:3410038734 16.12.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

181	Case No.:7/18/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0810127123	Defer

उप महानिदेशक, विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार, महानिदेशालय
 Deputy Director General of Foreign Trade
 विदेश व्यापार, महानिदेशालय
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/82/050/00942/AM14/	:08/24/040/00400/AM14/	16.12.2013	Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:33/3/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
182 HQ File :01/82/050/00037/AM15/	RLA File :09/24/040/00466/AM14/	Lic.No/Date:0910058622 17.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:119/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
183 HQ File :01/82/050/00123/AM15/	RLA File :09/24/040/00470/AM14/	Lic.No/Date:0910058620 17.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:98/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
184 HQ File :01/82/050/00102/AM15/	RLA File :09/24/040/00448/AM14/	Lic.No/Date:0910058626 17.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:39/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
185 HQ File :01/82/050/01086/AM14/	RLA File :03/94/040/00760/AM14/	Lic.No/Date:0310762301 18.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

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Case No.:87/23/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: approved	
HQ File :01/82/050/01134/AM14/	RLA File :05/23/040/00385/AM14/	Lic.No/Date:0510373925 18.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/158/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
Northisterone Acetate	1 kg	1.	Sitolactone	1.308

3003/NIRMA KUMAR
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 Dy. Director General of Foreign Trade
 विदेश व्यापार महा निदेशालय
 Director General of Foreign Trade
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		Intermediate	
2.	5-Chloro-2-Pentanone	1.215	
3.	Tetrahydrofuran	5.113	
4.	Pyridine	0.584	

RA may take appropriate action as per the decision of Norms Committee.

187	Case No.:91/23/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01138/AM14/	RLA File :08/24/040/00408/AM14/	Lic.No/Date:0810127281 20.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

188	Case No.:85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

189	Case No.:145/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00149/AM15/	RLA File :09/24/040/00465/AM14/	Lic.No/Date:0910058692 23.12.2013	Defer Date:
Decision : Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014				

190	Case No.:11/3/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00015/AM15/	RLA File :07/24/040/00318/AM14/	Lic.No/Date:0710100791 23.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

191	Case No.:41/23/82-ALC4/2013	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/01088/AM14/	RLA File :03/94/040/00749/AM14/	Lic.No/Date:0310763218 24.12.2013	Defer Date:
Decision : Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014				

192	Case No.:27/23/82-ALC4/2013	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014	Status:approved
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निर्मल कुमार / NIRMAL KUMAR
 Dy. Director, Foreign Trade
 Directorate of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

		20.10.2014	
HQ File :01/82/050/01074/AM14/	RLA File :03/95/040/00758/AM14/	Lic.No/Date:0310763292 24.12.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/147/2014-PI(Norms) dated 09.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Rosuvastatin Tertiary Octyl Amine Salt. (Rosuvastatin TOA).	1 kg	1	N- (4- (4 - Fluorophenyl)-5-Formyl - 6- Isopropylpyrimidin - 2 - yl) - N - Methylmethanesulfonamide (PmdCHO) (Z-8)	1.013
		2	(R) - Methyl 3 - ((tert-butyl dimethylsilyl)oxy) - 5 - oxo - 6 - (triphenyl phosphoranylidene) hexanoate (J-6).	1.543
		3	Diethylmethoxyborane (4M solution in THF) DEMB	0.346
		4	Isobutyl Methyl Ketone	1.208
		5	Tert- Octylamine	0.395
		6	Tetra Hydro Furan	2.227

RA concerned may take further necessary action as per above decision of NC.

193	Case No.:142/3/82-ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00146/AM15/	RLA File :09/24/040/00439/AM14/	Lic.No/Date:0910058708 24.12.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

194	Case No.:157/3/82-ALC4/2014	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:approved
	HQ File :01/82/050/00161/AM15/	RLA File :03/94/040/00647/AM14/	Lic.No/Date:0310763403 26.12.2013	Defer Date:
	Decision : Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014			

195	Case No.:97/3/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00101/AM15/	RLA File :09/24/040/00482/AM14/	Lic.No/Date:0910058730 26.12.2013	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/238/2014-PI(Norms)			

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 Ministry of Commerce
 Udyog Bhawan, New Delhi

dated 10.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLOPENTENE-1-METHANOL	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL)FORMAMIDE	0.764
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.41
		3	D(-)TARTARIC ACID	0.78
		4	SODIUM BOROHYDRIDE	0.226
		5	ISOPROPYL ALCOHOL	4.70
		6	METHANOL	4.23
		7	L(+)-TARTARIC ACID	1.23

RA concerned may take further necessary action as per above decision of NC.

196	Case No.:144/3/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00148/AM15/	RLA File :09/24/040/00471/AM14/	Lic.No/Date:0910058728 26.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

197	Case No.:38/4/82-ALC4/2014	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00286/AM15/	RLA File :03/94/040/00796/AM14/	Lic.No/Date:0310763559 27.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

198	Case No.:71/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
	HQ File :01/82/050/01118/AM14/	RLA File :05/24/040/00317/AM14/	Lic.No/Date:0510374576 27.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/165/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg

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 सचिव, विदेश व्यापार
 Director, Foreign Trade
 विदेश व्यापार विभाग
 Department of Foreign Trade
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Meropenem Sterile	1 kg	1.	2-Dimethyl Amino-4-Mercapto Pnz Proline	1.133
		2.	[3R,4R]-4-ACETOXY-3-(R-(TERT-BUTYL-DIMETHYLSILOXY)-ETHYL)-2-AZETIDINONE	2.285
		3.	ACETONE	12.40
		4.	Activated Carbon	0.200
		5.	Diphenyl Chlorophosphate	1.094
		6.	Imidazole	1.128
		7.	Isopropyl Alcohol	1.49
		8.	Magnesium Chloride Anhydrous	0.432
		9.	Methylene chloride	24.36
		10.	Propionyl Oxazolidine -2- Thione (Mep - 2)	2.084
		11.	Mono para- Nitrobenzyl Malonate (MEPSA)	1.535
		12.	Methanol	3.45
		13.	Methyl Iso Butyl Ketone	2.30
		14.	N-Methyl Morpholine	0.308
		15.	DIMETHYL FORMAMIDE	5.15
		16.	PALLADIUM SPONGE	9.3 gm/kg
		17.	Titanium Tetrachloride	1.51 kg/kg
		18.	Toluene	2.93
		19.	Triethylamine	1.96

199	Case No.:64/23/82- ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
	HQ File :01/82/050/01111/AM14/	RLA File :05/24/040/00321/AM14/	Lic.No/Date:0510374573 27.12.2013	Defer Date:
Decision : Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014				

200	Case No.:143/3/82- ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
	HQ File :01/82/050/00147/AM15/	RLA File :09/24/040/00461/AM14/	Lic.No/Date:0910058745 27.12.2013	Defer Date:
Decision : Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014				

Case No.:43/23/82- ALC4/2013	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/01090/AM14/	RLA File :03/94/040/00770/AM14/	Lic.No/Date:0310763631 30.12.2013	Defer Date:

201 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/210/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed
				निर्यात कुमार/NIRMA

ERYTHROMYCIN 11, 12 CARBOATE	1 kg	1.	ERYTHROMYCIN THIOCYANATE	1.22 kgA/kg
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RA may take appropriate action as per the decision of Norms Committee.

Case No.:48/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
202 HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:22/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
203 HQ File :01/82/050/00026/AM15/	RLA File :09/24/040/00485/AM14/	Lic.No/Date:0910058787 31.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:96/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
204 HQ File :01/82/050/00100/AM15/	RLA File :09/24/040/00481/AM14/	Lic.No/Date:0910058788 31.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

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Case No.:23/3/82- ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00027/AM15/	RLA File :09/24/040/00486/AM14/	Lic.No/Date:0910058791 31.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/48/2014-PI(Norms) dated 24.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	S. No.	Import Item	Qty. Allowed kg/kg
EPLERENONE	1 kg	1.	Methyl hydrogen -17alpha -hydroxy -3- oxopregna -4,9(11) -diene -7 alpha,21-dicarboxylate,gamma- lactone	1.764
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:88/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
206			

नियमन शाखा/REGULATORY KUMAR
उप निदेशक, निर्यात व्यापार
Dy. Director, Export Foreign Trade
विदेशी व्यापार शाखा
Department of Foreign Trade
विकास विभाग, निर्यात
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00092/AM15/	RLA File :09/24/040/00451/AM14/	Lic.No/Date:0910058792 31.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:2/2/82-ALC4/2014	Party Name:SAFECON LIFESCIENCES	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
207 HQ File :01/82/050/00004/AM15/	RLA File :61/24/040/00033/AM14/	Lic.No/Date:6110001120 31.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:244/3/82-ALC4/2014	Party Name:SAFECON LIFESCIENCES	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
208 HQ File :01/82/050/00248/AM15/	RLA File :61/24/040/00023/AM14/	Lic.No/Date:6110001119 31.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:55/23/82-ALC4/2013	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
209 HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:53/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
210 HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:114/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
HQ File :01/82/050/00118/AM15/	RLA File :09/24/040/00497/AM14/	Lic.No/Date:0910058802 02.01.2014	Defer Date:
211	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/68/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:		
	Export Product	Export Quantity	S. No. Import Item Qty. Allowed kg/kg

DR. NIRMAL KUMAR
 Dy. Director, Foreign Trade
 Department of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

CILAZAPRIL	1 kg	1.	Malonic Acid	14.88
		2.	Tert. Butyl Acetate	7.48
		3.	L-Glutamic Acid	7.41
		4.	Diisopropyl Alcohol	16.81
		5.	Ethyl Chloroformate	6.37
		6.	Dimethyl Formamide	11.36
		7.	Tetrahydrofuran	7.39
		8.	R-2-Hydroxy-4-Phenyl Butonic Acid Ethyl Ester	1.20
		9.	Trifluoromethane Sulfonic Anhydride	1.27
		10.	Methylene Dichloride	30.94
		11.	Methanol	17.34

RA may take appropriate action as per the decision of Norms Committee.

212	Case No.:38/3/82-ALC4/2014	Party Name:PARENTAL DRUGS (INDIA) LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00042/AM15/	RLA File :56/24/040/00036/AM14/	Lic.No/Date:5610003472 02.01.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

213	Case No.:118/3/82-ALC4/2014	Party Name:PARENTAL DRUGS (INDIA) LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00122/AM15/	RLA File :56/24/040/00035/AM14/	Lic.No/Date:5610003471 02.01.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

214	Case No.:24/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00028/AM15/	RLA File :09/24/040/00492/AM14/	Lic.No/Date:0910058808 02.01.2014	Defer Date:
	Decision Withdraw as the case was already approved in 7/82 meeting dated 11.09.2014			

215	Case No.:45/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00049/AM15/	RLA File :02/24/040/00168/AM13/	Lic.No/Date:0210198458 03.01.2014	Defer Date:10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

216	Case No.:89/3/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014	Status:Deffered and Re-indexed
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निर्देशक, निर्यात, भारत सरकार
By Director, Export, Ministry of Foreign Trade
विदेश व्यापार निदेशकालय
Department of Foreign Trade
विदेश व्यापार विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

ALC4/2014	LIFESCIENCES LIMITED,	ALC4/2014 20.10.2014	Approved	
HQ File :01/82/050/00125/AM15/	RLA File :22/24/040/00078/AM14/	Lic.No/Date:2210014501 07.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/198/2014-PI(Norms) dated 27.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefixime Trihydrate	1 kg	1.	GCLE	1.507
		2.	Sodium Bromide	0.3628
		3.	Tri Phenyl Phosphine	0.820
		4.	DMF	1.869
		5.	Methylene Chloride	1.546
		6.	Formaldehyde	1.118
		7.	Methanol	5.117
		8.	Phenol	0.3808
		9.	Butyl Acetate	0.302
		10.	Eno Carbon	0.100
		11.	Acetone	0.793
		12.	EDTA	0.0182
		13.	MICA ESTER	0.820
		14.	Acetic Acid	0.030
		15.	Triethylamine (TEA)	0.2717
		16.	Ethyl Acetate	0.376
RA may take appropriate action as per the decision of Norms Committee.				

222	Case No.:116/3/82-ALC4/2014	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00120/AM15/	RLA File :09/24/040/00402/AM14/	Lic.No/Date:0910058840 07.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

223	Case No.:180/3/82-ALC4/2014	Party Name:VISION DRUGS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00184/AM15/	RLA File :09/24/040/00426/AM14/	Lic.No/Date:0910058839 07.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

224	Case No.:90/3/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00094/AM15/	RLA File :09/24/040/00468/AM14/	Lic.No/Date:0910058858 08.01.2014	Defer Date:26.11.2014

निर्मल कुमार/NIRMAL KUMAR
 उप सचिव/उप निदेशक विदेश व्यापार
 Dy. Director, General of Foreign Trade
 निदेशक, विदेश व्यापार
 Director, General of Foreign Trade
 विभाग, विदेश व्यापार
 Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

225	Case No.:203/3/82-ALC4/2014	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00207/AM15/	RLA File :09/24/040/00362/AM14/	Lic.No/Date:0910058863 08.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

226	Case No.:200/3/82-ALC4/2014	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00204/AM15/	RLA File :07/24/040/00333/AM14/	Lic.No/Date:0710101186 08.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

227	Case No.:192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

228	Case No.:204/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00208/AM15/	RLA File :09/24/040/00514/AM14/	Lic.No/Date:0910058895 10.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

229	Case No.:19/23/82-ALC4/2013	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:approved													
	HQ File :01/82/050/01066/AM14/	RLA File :03/94/040/00772/AM14/	Lic.No/Date:0310766076 13.01.2014	Defer Date:													
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/196/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">1-(4 Methyl Phenyl)-4,4,4 Trifluorobutane-1,3-Dione</td><td rowspan="2">1 kg</td><td>1.</td><td>4 Methyl Acetophenone</td><td>0.67</td></tr> <tr> <td>2.</td><td>Trifluoro Acetic Acid</td><td>0.67</td></tr> </tbody> </table>					Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	1-(4 Methyl Phenyl)-4,4,4 Trifluorobutane-1,3-Dione	1 kg	1.	4 Methyl Acetophenone	0.67	2.	Trifluoro Acetic Acid	0.67
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg													
1-(4 Methyl Phenyl)-4,4,4 Trifluorobutane-1,3-Dione	1 kg	1.	4 Methyl Acetophenone	0.67													
		2.	Trifluoro Acetic Acid	0.67													

DR. NIRMAL KUMAR
Joint Secretary (Foreign Trade)
Ministry of Commerce
Udyog Bhawan, New Delhi

		3.	Iso Propyl Alcohol	0.523
		4.	Toluene	0.46
		5.	Sodium Methoxide Powder	0.346

RA may take appropriate action as per the decision of Norms Committee.

230	Case No.:197/3/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00201/AM15/	RLA File :04/24/040/00218/AM14/	Lic.No/Date:0410154188 13.01.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

231	Case No.:134/3/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00138/AM15/	RLA File :04/24/040/00226/AM14/	Lic.No/Date:0410154220 13.01.2014	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

232	Case No.:179/3/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00183/AM15/	RLA File :22/24/040/00079/AM14/	Lic.No/Date:2210014517 13.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

233	Case No.:196/3/82-ALC4/2014	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00200/AM15/	RLA File :04/24/040/00219/AM14/	Lic.No/Date:0410154292 15.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

234	Case No.:40/4/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

235	Case No.:202/3/82-ALC4/2014	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:9/82-ALC4/2014	Status:Deffered and Re-indexed
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निदेशक, निर्यात विभाग, भारत सरकार
Director, Directorate of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

LL KUMAR

		20.10.2014	
HQ File :01/82/050/00206/AM15/	RLA File :56/24/040/00041/AM14/	Lic.No/Date:5610003580 16.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

	Case No.: 198/3/82- ALC4/2014	Party Name: SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
236	HQ File :01/82/050/00202/AM15/	RLA File :09/24/040/00523/AM14/	Lic.No/Date:0910058953 16.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 32/3/82- ALC4/2014	Party Name: DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
237	HQ File :01/82/050/00036/AM15/	RLA File :09/24/040/00519/AM14/	Lic.No/Date:0910058977 17.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 103/3/82- ALC4/2014	Party Name: BLISS GVS PHARMA LTD.	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
238	HQ File :01/82/050/00107/AM15/	RLA File :03/94/040/00942/AM14/	Lic.No/Date:0310767119 21.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 22/6/82- ALC4/2014	Party Name: BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
239	HQ File :01/82/050/00424/AM15/	RLA File :03/94/040/00582/AM14/	Lic.No/Date:0310767101 21.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

	Case No.: 51/4/82- ALC4/2014	Party Name: SHILPA MEDICARE LTD.,	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
240	HQ File :01/82/050/00299/AM15/	RLA File :07/24/040/00375/AM14/	Lic.No/Date:0710101518 22.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

241	Case No.: 55/3/82-	Party Name: AUROBINDO	Meet No/Date: 9/82-	Status: Deffered
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निदेश कुमार/NIEMAL KUMAR
 Dy. Dir. for General of Foreign Trade
 Ministry of Commerce, Government of India
 Udyog Bhawan, New Delhi

	ALC4/2014	PHARMA LIMITED	ALC4/2014 20.10.2014	and Re-indexed
	HQ File :01/82/050/00059/AM15/	RLA File :09/24/040/00529/AM14/	Lic.No/Date:0910059025 23.01.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:21/3/82- ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
242	HQ File :01/82/050/00025/AM15/	RLA File :22/24/040/00075/AM14/	Lic.No/Date:2210014543 23.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:12/21/82- ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
243	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:187/3/82- ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
244	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:108/3/82- ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
245	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:19/3/82- ALC4/2014	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: approved
246	HQ File :01/82/050/00023/AM15/	RLA File :05/24/040/00374/AM14/	Lic.No/Date:0510377141 27.01.2014	Defer Date:
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/104/2009-PC- II dated 21.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below				

निरमल कुमार / NIRMAL KUMAR
 उप महादेशिक विदेश व्यापार
 Dy. Director, Foreign Trade
 विदेश व्यापार विभाग
 Ministry of Commerce
 नया बजार, नई दिल्ली
 Udyog Bhawan, New Delhi

or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dettol Medicated Fabric Plaster Size 19 mmx65mm	1 No.	1.	Woven Dyed Fabric of 100% Texturised Polyester Filament, GSM115 +/- 10%	0.001320 Sq. Meter
		2.	Non Woven Rolls , GSM 100 +/- 15%	0.000315 Sq. Meter
		3.	Cold glue coated poster paper 88MM WIDTH +/-1MM	As per packing pollicy
		4.	Release Film 39mm width +/- 1mm	As per packing pollicy

RA may take appropriate action as per the decision of Norms Committee.

247	Case No.:230/3/82-ALC4/2014	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00234/AM15/	RLA File :08/24/040/00474/AM14/	Lic.No/Date:0810128498 29.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

248	Case No.:44/4/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date:3110062387 30.01.2014	Defer Date:26.11.2014
Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 26.11.2014.				

249	Case No.:209/3/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00213/AM15/	RLA File :09/24/040/00540/AM14/	Lic.No/Date:0910059127 30.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

250	Case No.:177/3/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
उप सहायक निदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Ministry of Commerce
नयाँ दिल्ली
New Delhi

	Case No.: 223/3/82-ALC4/2014	Party Name: UNIJULES LIFE SCIENCES LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
251	HQ File :01/82/050/00227/AM15/	RLA File :03/95/040/00867/AM14/	Lic.No/Date: 0310768632 30.01.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 206/3/82-ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
252	HQ File :01/82/050/00210/AM15/	RLA File :09/24/040/00556/AM14/	Lic.No/Date: 0910059129 31.01.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 165/3/82-ALC4/2014	Party Name: MANGALAM ORGANICS LIMITED.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
253	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date: 0310768928 03.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 111/3/82-ALC4/2014	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
254	HQ File :01/82/050/00115/AM15/	RLA File :09/24/040/00509/AM14/	Lic.No/Date: 0910059150 03.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 26/3/82-ALC4/2014	Party Name: MEDICEF PHARMA,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
255	HQ File :01/82/050/00030/AM15/	RLA File :22/24/040/00080/AM14/	Lic.No/Date: 2210014587 04.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 27/3/82-ALC4/2014	Party Name: MEDICEF PHARMA,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
256	HQ File :01/82/050/00031/AM15/	RLA File :22/24/040/00081/AM14/	Lic.No/Date: 2210014589 04.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
जय गणपति
General of Foreign Trade
महानिदेशालय
Department of Foreign Trade
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.: 28/3/82-ALC4/2014	Party Name: MEDICEF PHARMA,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
257	HQ File :01/82/050/00032/AM15/	RLA File :22/24/040/00082/AM14/	Lic.No/Date: 2210014588 04.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 87/3/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
258	HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date: 0910059155 04.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 117/3/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
259	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date: 0910059156 04.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 232/3/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
260	HQ File :01/82/050/00236/AM15/	RLA File :08/24/040/00485/AM14/	Lic.No/Date: 0810128700 05.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 221/3/82-ALC4/2014	Party Name: CIPLA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
261	HQ File :01/82/050/00225/AM15/	RLA File :03/94/040/00995/AM14/	Lic.No/Date: 0310769240 05.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 222/3/82-ALC4/2014	Party Name: CIPLA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
262	HQ File :01/82/050/00226/AM15/	RLA File :03/94/040/00985/AM14/	Lic.No/Date: 0310769244 05.02.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
उप महाप्रदेशिक विदेश व्यापार
नियंत्रक, विदेश व्यापार
विभाग, भारत सरकार
विदेश व्यापार
विभाग, भारत सरकार
जयगुप्त भवन, नई दिल्ली

	Case No.:224/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
263	HQ File :01/82/050/00228/AM15/	RLA File :03/94/040/00979/AM14/	Lic.No/Date:0310769253 05.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:225/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
264	HQ File :01/82/050/00229/AM15/	RLA File :03/94/040/00991/AM14/	Lic.No/Date:0310769247 05.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:149/3/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
265	HQ File :01/82/050/00153/AM15/	RLA File :05/24/040/00420/AM14/	Lic.No/Date:0510378413 05.02.2014	Defer Date:26.11.2014
Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014				

	Case No.:168/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
266	HQ File :01/82/050/00172/AM15/	RLA File :03/94/040/01009/AM14/	Lic.No/Date:0310769592 06.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:150/3/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
267	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:8/3/82-ALC4/2014	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
268	HQ File :01/82/050/00012/AM15/	RLA File :09/24/040/00548/AM14/	Lic.No/Date:0910059218 07.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
उप सहायक निदेशक, औषध विभाग
By Order of the Director, Drug Control
विभागाध्यक्ष, औषध विभाग
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

269	Case No.:10/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00014/AM15/	RLA File :09/24/040/00534/AM14/	Lic.No/Date:0910059227 07.02.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

270	Case No.:59/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00063/AM15/	RLA File :09/24/040/00551/AM14/	Lic.No/Date:0910059222 07.02.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

271	Case No.:49/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00053/AM15/	RLA File :09/24/040/00562/AM14/	Lic.No/Date:0910059197 07.02.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

272	Case No.:151/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00155/AM15/	RLA File :03/94/040/01022/AM14/	Lic.No/Date:0310769755 07.02.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

273	Case No.:84/3/82-ALC4/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00088/AM15/	RLA File :07/24/040/00419/AM14/	Lic.No/Date:0710102047 07.02.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/180/2014-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Sl. No.	Export Product	Import Items	
			SOFT BOTTLE	WHITE CAP
			DROPPER	SODIUM HYALURONATE NaF100
	1	VIZULIZE	Relevant as per packing policy	
				0.01 gm per bottle

2014
 उद्योग विभाग, नई दिल्ली
 Dy. Director, Foreign Trade
 उद्योग विभाग, नई दिल्ली
 Dy. Director, Foreign Trade
 Department of Commerce
 उद्योग विभाग, नई दिल्ली
 Udyog Bhawan, New Delhi

	MOISTURIZING AND COMFORT EYE DROPS 0.1% -10ML		
2	VIZULIZE LUBRICATING AND REWETTING EYE DROPS 15ML	-Do-	NIL
3	90/0- VIZULIZE EYE BRIGHTENER EYE DROPS 10ML	-Do-	NIL

RA concerned may take further necessary action as per above decision of NC.

	Case No.:21/4/82- ALC4/2014	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
274	HQ File :01/82/050/00269/AM15/	RLA File :09/24/040/00577/AM14/	Lic.No/Date:0910059237 11.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

	Case No.:166/3/82- ALC4/2014	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
275	HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:65/3/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
276	HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:132/3/82- ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
277	HQ File :01/82/050/00136/AM15/	RLA File :22/24/040/00088/AM14/	Lic.No/Date:2210014635 26.02.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:57/6/82- ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
278	HQ File	RLA File	Lic.No/Date:0310772498	Defer

निदेश कृपया / NIRMAL KUMAR
उद्योग विभाग, विदेश व्यापार
Foreign Trade
विभाग
Ministry of Commerce
उद्योग विभाग, दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00459/AM15/	:03/94/040/01074/AM14/	28.02.2014	Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:34/4/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
279 HQ File :01/82/050/00282/AM15/	RLA File :05/24/040/00455/AM14/	Lic.No/Date:0510380668 03.03.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:178/6/82-ALC4/2014	Party Name:CLARION DRUGS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
280 HQ File :01/82/050/00580/AM15/	RLA File :50/24/040/00012/AM14/	Lic.No/Date:5010001998 04.03.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:46/6/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
281 HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:56/6/82-ALC4/2014	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00458/AM15/	RLA File :03/94/040/00980/AM14/	Lic.No/Date:0310773094 05.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 01.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-BROMO ANISOLE	1 kg	1.	PHENOL	0.820 kg
		2.	DIMETHYL SULFATE	0.627 kg
		3.	HYDRO BROMIC ACID, 48%	1.560 kg
		4.	HYDROGEN PEROXIDE 50%	0.757 kg

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार/NIRMAL KUMAR
 निदेशक, विदेश व्यापार
 Director General of Foreign Trade
 निदेशक, विदेश व्यापार
 Director General of Foreign Trade
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

288

Case No.:28/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00430/AM15/	RLA File :03/94/040/01115/AM14/	Lic.No/Date:0310774198 12.03.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/296/2013-PI(Norms) dated 03.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
DIHYDRO ARTEMISININ	1kg	1.	ARTEMISININ	1.11
RA may take appropriate action as per the decision of Norms Committee.				

289	Case No.:30/3/82-ALC4/2014	Party Name:BELCO PHARMA	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

290	Case No.:26/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00428/AM15/	RLA File :03/94/040/01123/AM14/	Lic.No/Date:0310774412 13.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

291	Case No.:11/9/82-ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00808/AM15/	RLA File :09/24/040/00618/AM14/	Lic.No/Date:0910059558 13.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

292	Case No.:182/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
	HQ File :01/82/050/00584/AM15/	RLA File :17/24/040/00133/AM14/	Lic.No/Date:1710005741 14.03.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PRODUCT-ABT (ALKYL BENZOATE) (Appearance: Light Yellow colourless clear liquid)	1 kg	1.	LAURYL ALCOHOL (C12-C14 ALCOHOL / LAURYL MYRISTYL ALCOHOL) (Colourless clear insoluble liquid)	0.648 kg
		2.	BENZOIC ACID (Crystalline solid)	0.412 kg

A may take appropriate action as per the decision of Norms Committee.

293	Case No.:56/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

294	Case No.:57/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date:2210014692 14.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

295	Case No.:58/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

296	Case No.:1/4/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00249/AM15/	RLA File :03/94/040/00999/AM14/	Lic.No/Date:0310774824 18.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

297	Case No.:42/4/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510382032	Defer Date:

मिनी कुमार/NIRMAL KUMAR
उप-सचिव, विदेश व्यापार
Department of Foreign Trade
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/00290/AM15/	:05/24/040/00480/AM14/	18.03.2014	Defer Date:26.11.2014
Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 26.11.2014.				

	Case No.: 43/24/82-ALC4/2013	Party Name: THINQ PHARMA-CRO LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
298	HQ File :01/82/050/01242/AM14/	RLA File :03/95/040/00987/AM14/	Lic.No/Date: 0310774773 18.03.2014	Defer Date:26.11.2014
Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 26.11.2014.				

	Case No.: 42/6/82-ALC4/2014	Party Name: TITAN LABORATORIES PVT. LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
299	HQ File :01/82/050/00444/AM15/	RLA File :03/95/040/00997/AM14/	Lic.No/Date: 0310774745 18.03.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 124/6/82-ALC4/2014	Party Name: UNITED BIOTECH PVT.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
300	HQ File :01/82/050/00526/AM15/	RLA File :05/24/040/00467/AM14/	Lic.No/Date: 0510382042 18.03.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 39/6/82-ALC4/2014	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
301	HQ File :01/82/050/00441/AM15/	RLA File :03/94/040/01136/AM14/	Lic.No/Date: 0310775043 19.03.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 29/6/82-ALC4/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved
	HQ File :01/82/050/00431/AM15/	RLA File :03/94/040/00899/AM14/	Lic.No/Date: 0310775045 19.03.2014	Defer Date:
302	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch II dated 07.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
उद्योग विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical-Solid Wetting Agent -Organic Mixture-Trade Name-RNB - 51232/SR 1165 /YS SR 1165/SR 1102/SR 3023 / SR 1104/SR 1182/YS SR 1147 Containing 50% of MEG & 18% of Alkyldiphenyloxide Disulfonate	1 kg	1.	Mono Ethylene Glycol / MEG	0.500 kg
		2.	Witbreak DR1 9045	0.020 kg
		3.	Alkyldiphenyloxide Di sulfonate / Calfax DB- 45 / Dowfax 2A1	0.180 kg

A may take appropriate action as per the decision of Norms Committee.

303	Case No.:45/24/82-ALC4/2013	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01244/AM14/	RLA File :04/24/040/00264/AM14/	Lic.No/Date:0410156358 19.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

304	Case No.:172/6/82-ALC4/2014	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00574/AM15/	RLA File :52/24/040/00035/AM14/	Lic.No/Date:5210040850 25.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

305	Case No.:173/6/82-ALC4/2014	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00575/AM15/	RLA File :52/24/040/00039/AM14/	Lic.No/Date:5210040851 25.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

306	Case No.:123/6/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00525/AM15/	RLA File :05/23/040/00528/AM14/	Lic.No/Date:0510382641 25.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

निर्मल कुमार/NIRMAL KUMAR
ज्य. महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

307	Case No.:133/6/82-ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00535/AM15/	RLA File :05/24/040/00487/AM14/	Lic.No/Date:0510382643 25.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

308	Case No.:134/6/82-ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00536/AM15/	RLA File :05/24/040/00485/AM14/	Lic.No/Date:0510382650 25.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

309	Case No.:15/6/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00417/AM15/	RLA File :03/94/040/01159/AM14/	Lic.No/Date:0310775957 26.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

310	Case No.:116/6/82-ALC4/2014	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00518/AM15/	RLA File :56/24/040/00053/AM14/	Lic.No/Date:5610003946 26.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

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Case No.:128/6/82-ALC4/2014	Party Name:R.K.INDUSTRIES,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00530/AM15/	RLA File :08/24/040/00582/AM14/	Lic.No/Date:0810130056 26.03.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/11/2010-Ch II dated 18.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine Sulfonic Acid	1 kg	1.	Ortho Toluidine	0.642 kg
		2.	Caustic soda	0.282 kg

निर्मल कुमार / NIRMAL K. KUMAR
 Dy. Director General of Foreign Trade
 निर्यात विभाग, भारत सरकार
 Ministry of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

A may take appropriate action as per the decision of Norms Committee.

Case No.:127/6/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
312 HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:26.11.2014
Decision : It was decided to call from the firm COA of import item from the sforeign supplier for the relevant consignment . The case was deferred for 26.11.2014			

Case No.:60/6/82-ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
313 HQ File :01/82/050/00462/AM15/	RLA File :03/95/040/01035/AM14/	Lic.No/Date:0310776326 28.03.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:177/6/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
HQ File :01/82/050/00579/AM15/	RLA File :34/24/040/00320/AM14/	Lic.No/Date:3410039702 01.04.2014	Defer Date:

Decision : Committee considered case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/665/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product IRBESARTAN HEUMANN 75 Mg, 150 Mg and 300 MG FILMTABLETTEN

S.No	Import item	For 1 No. Tablet		
		75 mg	150 mg	300 mg
1.	IRBESARTAN	75 mg	150 mg	300 mg
2.	LACTOSE MONOHYDRATE (GRANULAC-200)	62.375	124.75	249.50
3	CROSCARMELLOSE SODIUM (Ac Di Sol)	7.00	14.00	28.00
4.	MAGNESIUM STEARATE	1.125	2.25	4.50

RA may take appropriate action as per the decision of Norms Committee.

Case No.:33/4/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
315 HQ File :01/82/050/00281/AM15/	RLA File :05/23/040/00522/AM14/	Lic.No/Date:0510383280 01.04.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/197/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms			

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उद्योग भवन, नई दिल्ली
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed
Mifepristone Tablets	1 kg	1.	Mifepristone	204.0 mg/200 mg tablet
Misoprostol Tablets		2.	Misoprostol	204 mcg/200 mcg tablet

RA may take appropriate action as per the decision of Norms Committee.

316	Case No.:83/5/82-ALC4/2014	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00400/AM15/	RLA File :09/24/040/00666/AM14/	Lic.No/Date:0910059688 01.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

317	Case No.:35/6/82-ALC4/2014	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00437/AM15/	RLA File :03/94/040/00914/AM14/	Lic.No/Date:0310776774 02.04.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

318	Case No.:51/6/82-ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

319	Case No.:50/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

320	Case No.:147/6/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00549/AM15/	RLA File :07/24/040/00489/AM14/	Lic.No/Date:0710103377 03.04.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशकालय
Directorate General of Foreign Trade
राष्ट्रिय विभाग/Department
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

of Pharmaceuticals

321	Case No.:137/6/82-ALC4/2014	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00539/AM15/	RLA File :07/24/040/00490/AM14/	Lic.No/Date:0710103378 03.04.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

322	Case No.:20/6/82-ALC4/2014	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

323	Case No.:17/6/82-ALC4/2014	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00419/AM15/	RLA File :03/94/040/00023/AM15/	Lic.No/Date:0310778781 21.04.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

324	Case No.:19/6/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00421/AM15/	RLA File :03/94/040/00051/AM15/	Lic.No/Date:0310779059 22.04.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

325	Case No.:156/6/82-ALC4/2014	Party Name:P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00558/AM15/	RLA File :07/24/040/00483/AM14/	Lic.No/Date:0710103670 23.04.2014	Defer Date:26.11.2014
Decision : It was decided call form the firm following information: i) Details of manufacturing process with chemical equations, molecular formula, molecular weights ii) Yield obtained in each step supported with authentic technical literature iii) Material balance iv) CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input. v) Specifications and formula of the export product. The case is deferred for 26.11.2014				

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
110002

326	Case No.:183/6/82-ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

327	Case No.:10/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00807/AM15/	RLA File :09/24/040/00047/AM15/	Lic.No/Date:0910059875 25.04.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.			

328	Case No.:237/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

329	Case No.:9/9/82-ALC4/2014	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00806/AM15/	RLA File :09/24/040/00036/AM15/	Lic.No/Date:0910060006 07.05.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

330	Case No.:236/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00638/AM15/	RLA File :17/24/040/00007/AM15/	Lic.No/Date:1710005806 08.05.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

331	Case No.:240/6/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00642/AM15/	RLA File :07/21/040/00092/AM15/	Lic.No/Date:0710103970 08.05.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार / NIRMAL KUMAR
 By निर्मल कुमार / निर्मल कुमार
 Director General of Foreign Trade
 महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

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Case No.:72/6/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00474/AM15/	RLA File :03/95/040/00078/AM15/	Lic.No/Date:0310780988 08.05.2014	Defer Date:	
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO DIPA 85 (DIISOPROPANOLAMINE)	1 kg	1.	DIISOPROPANOLAMINE 99	0.925 kg
RA may take appropriate action as per the decision of Norms Committee.				

333	Case No.:238/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deferred and Re-indexed
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

Case No.:40/5/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00357/AM15/	RLA File :56/24/040/00007/AM15/	Lic.No/Date:5610004192 19.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/17/2014-Ch. II dated 27.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Qty Allowed
SOYA LECITHIN Feed Grade	1 kg	1	LIQUID LECITHIN (Non Edible grade)	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

335	Case No.:86/6/82-ALC4/2014	Party Name:SAMARTH PHARMA PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deferred and Re-indexed
	HQ File :01/82/050/00488/AM15/	RLA File :03/95/040/00129/AM15/	Lic.No/Date:0310782139 20.05.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महादेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

336	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

337	Case No.:169/6/82-ALC4/2014	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00571/AM15/	RLA File :07/24/040/00052/AM15/	Lic.No/Date:0710104283 21.05.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

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Case No.:105/6/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00507/AM15/	RLA File :03/95/040/00142/AM15/	Lic.No/Date:0310782310 21.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 08.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
YANTQ 203 B (25% SOLUTION OF TERTIARY BUTYL HYDROQUINONE)	1 kg	1.	HYDROQUINONE	0.352 kg
		2.	TERTIARY BUTANOL	0.260 kg
		3.	PROPYLENE GLYCOL	0.650 kg
RA may take appropriate action as per the decision of Norms Committee.				

339	Case No.:17/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00814/AM15/	RLA File :09/24/040/00093/AM15/	Lic.No/Date:0910060176 22.05.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

340	Case No.:223/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00625/AM15/	RLA File :03/94/040/00149/AM15/	Lic.No/Date:0310783471 29.05.2014	Defer Date:26.11.2014

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक, विदेश व्यापार
Dy. Director, Deptt. of Foreign Trade
निर्मल कुमार महा निदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

	Case No.: 161/6/82-ALC4/2014	Party Name: JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
341	HQ File :01/82/050/00563/AM15/	RLA File :05/23/040/00077/AM15/	Lic.No/Date: 0510388035 03.06.2014	Defer Date: 10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 165/6/82-ALC4/2014	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
342	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date: 0210203844 05.06.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.				

	Case No.: 228/6/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
343	HQ File :01/82/050/00630/AM15/	RLA File :22/24/040/00017/AM15/	Lic.No/Date: 2210014962 05.06.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

Case No.: 229/6/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved		
HQ File :01/82/050/00631/AM15/	RLA File :22/24/040/00019/AM15/	Lic.No/Date: 2210014961 05.06.2014	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/198/2014-PI(Norms) dated 27.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
344	Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
	Cefixime Trihydrate	1 kg	1.	GCLE	1.507
			2.	Sodium Bromide	0.3628
			3.	Tri Phenyl Phosphine	0.820
			4.	DMF	1.869
			5.	Methylene Chloride	1.546
			6.	Formaldehyde	1.118
			7.	Methanol	5.117
			8.	Phenol	0.3808
			9.	Butyl Acetate	0.302
			10.	Eno Carbon	0.100
			11.	Acetone	0.793

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	12	EDTA	0.0182
	13	MICA ESTER	0.820
	14	Acetic Acid	0.030
	15	Triethylamine (TEA)	0.2717
	16	Ethyl Acetate	0.376

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 69/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
345	HQ File :01/82/050/00471/AM15/	RLA File :03/95/040/00041/AM15/	Lic.No/Date: 0310784601 06.06.2014	Defer Date: 26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

	Case No.: 90/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
346	HQ File :01/82/050/00492/AM15/	RLA File :03/95/040/00075/AM15/	Lic.No/Date: 0310784592 06.06.2014	Defer Date: 26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

	Case No.: 92/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
347	HQ File :01/82/050/00494/AM15/	RLA File :03/95/040/00072/AM15/	Lic.No/Date: 0310784695 06.06.2014	Defer Date: 26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 09.10.2014.				

	Case No.: 94/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
348	HQ File :01/82/050/00496/AM15/	RLA File :03/95/040/00067/AM15/	Lic.No/Date: 0310784605 06.06.2014	Defer Date: 26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

	Case No.: 96/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
349	HQ File :01/82/050/00498/AM15/	RLA File :03/95/040/00071/AM15/	Lic.No/Date: 0310784633 06.06.2014	Defer Date: 26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

350	Case No.: 98/6/82-	Party Name: WANBURY	Meet No/Date: 9/82-	Status: Deffered
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निरमल कुमार
 Dy. General Manager of Foreign Trade
 निरमल कुमार
 Dy. General Manager of Foreign Trade
 उद्योग विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	ALC4/2014	LIMITED(FORMERLY PEARL ORGANICS LTD)	ALC4/2014 20.10.2014	and Re-indexed
	HQ File :01/82/050/00500/AM15/	RLA File :03/95/040/00074/AM15/	Lic.No/Date:0310784664 06.06.2014	Defer Date:26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

	Case No.:100/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
351	HQ File :01/82/050/00502/AM15/	RLA File :03/95/040/00073/AM15/	Lic.No/Date:0310784657 06.06.2014	Defer Date:26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

	Case No.:103/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
352	HQ File :01/82/050/00505/AM15/	RLA File :03/95/040/00069/AM15/	Lic.No/Date:0310784587 06.06.2014	Defer Date:26.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 26.11.2014.				

	Case No.:150/6/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
353	HQ File :01/82/050/00552/AM15/	RLA File :05/23/040/00099/AM15/	Lic.No/Date:0510388492 09.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:153/6/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
354	HQ File :01/82/050/00555/AM15/	RLA File :05/23/040/00098/AM15/	Lic.No/Date:0510388491 09.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:67/9/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
355	HQ File :01/82/050/00864/AM15/	RLA File :05/23/040/00101/AM15/	Lic.No/Date:0510388394 09.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
उप सचिव, आयात-रिपोर्ट व्यापार
Dy. Director, Import-Report Trade
विदेशी व्यापार विभाग
Department of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:148/6/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
356	HQ File :01/82/050/00550/AM15/	RLA File :05/24/040/00070/AM15/	Lic.No/Date:0510388412 09.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

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Case No.:162/6/82-ALC4/2014	Party Name:PARAGON INDUSTRIES	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved										
HQ File :01/82/050/00564/AM15/	RLA File :08/24/040/00112/AM15/	Lic.No/Date:0810132255 10.06.2014	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/124/2011-Ch. II dated 07.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Export Quantity</td><td>S.No.</td><td>Import items</td><td>Quantity Allowed</td></tr><tr><td>3,5 DIAMINO BENZOIC ACID</td><td>1 kg</td><td>1</td><td>BENZOIC ACID</td><td>1.314 kg</td></tr></table>				Export product	Export Quantity	S.No.	Import items	Quantity Allowed	3,5 DIAMINO BENZOIC ACID	1 kg	1	BENZOIC ACID	1.314 kg
Export product	Export Quantity	S.No.	Import items	Quantity Allowed									
3,5 DIAMINO BENZOIC ACID	1 kg	1	BENZOIC ACID	1.314 kg									
RA may take appropriate action as per the decision of Norms Committee.													

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Case No.: 82/6/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00484/AM15/	RLA File :03/95/040/00209/AM15/	Lic.No/Date: 0310784906 10.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 08.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BUTYLATED OCTYLATAD DIPHENYLAMINE (YALUB BODPA)	1 kg	1.	DIPHENYLAMINE	0.405 kg
		2.	DI-ISOBUTYLENE	0.620 kg
		3.	ACTIVATED CLAY	0.200 kg
RA may take appropriate action as per the decision of Norms Committee.				

359	Case No.:216/6/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00618/AM15/	RLA File :03/94/040/00019/AM15/	Lic.No/Date:0310785244 12.06.2014	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director, Foreign Trade
 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
ACETONIRILE	1 kg	1	ACETIC ACID	1.46 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 217/6/82-ALC4/2014	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00619/AM15/	RLA File :03/94/040/01179/AM14/	Lic.No/Date: 0310785246 12.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
ACETONIRILE	1 kg	1	ACETIC ACID	1.46 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 184/6/82-ALC4/2014	Party Name: GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00586/AM15/	RLA File :34/24/040/00061/AM15/	Lic.No/Date: 3410040252 12.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch. II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Tri Ethyl Aluminum	1 kg	1	Aluminium Grits/ Granules	0.270 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 226/6/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00628/AM15/	RLA File :22/24/040/00018/AM15/	Lic.No/Date:2210014981 12.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:22/8/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
363 HQ File :01/82/050/00686/AM15/	RLA File :09/24/040/00146/AM15/	Lic.No/Date:0910060438 13.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:149/6/82- ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
364 HQ File :01/82/050/00551/AM15/	RLA File :05/23/040/00108/AM15/	Lic.No/Date:0510388673 13.06.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:151/6/82- ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
365 HQ File :01/82/050/00553/AM15/	RLA File :05/23/040/00107/AM15/	Lic.No/Date:0510388672 13.06.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:166/6/82- ALC4/2014	Party Name:KORES (INDIA) LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
366 HQ File :01/82/050/00568/AM15/	RLA File :31/83/040/00033/AM15/	Lic.No/Date:3110064371 13.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

Case No.:61/4/82- ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
367 HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

368 Case No.:234/6/82- ALC4/2014	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
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Dy. Director General of Foreign
विदेश व्यापार महा
Directorate General of Foreign
व्यापार विभाग/Department of
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Udyog Bhawan, New Delhi

HQ File :01/82/050/00636/AM15/	RLA File :34/24/040/00071/AM15/	Lic.No/Date:3410040266 17.06.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

Case No.:159/6/82- ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
369 HQ File :01/82/050/00561/AM15/	RLA File :05/23/040/00116/AM15/	Lic.No/Date:0510388788 18.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:63/4/82- ALC4/2014	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00311/AM15/	RLA File :09/24/040/00125/AM15/	Lic.No/Date:0910060484 18.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2011-Ch. II dated 12.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
METHYL HYDROXY BENZOATE BP / METHYL PARABEN	1 kg	1	PARA HYDROXYL BENZOIC ACID	0.989 kg
		2	METHANOL	0.500 kg
PROPYL HYDROXY BENZOATE BP / PROPYL PARABEN	1 kg	1	PARA HYDROXY BENZOIC ACID	0.835 kg
		2	PROPANOL	0.472 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:164/6/82- ALC4/2014	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
371 HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:142/6/82- ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
372 HQ File :01/82/050/00544/AM15/	RLA File :05/23/040/00105/AM15/	Lic.No/Date:0510388965 20.06.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department			

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 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

of Pharmaceuticals

373	Case No.: 64/4/82-ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00312/AM15/	RLA File :09/24/040/00154/AM15/	Lic.No/Date: 0910060520 23.06.2014	Defer Date: 10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

374	Case No.: 72/9/82-ALC4/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00869/AM15/	RLA File :03/94/040/00256/AM15/	Lic.No/Date: 0310785815 23.06.2014	Defer Date 26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

375	Case No.: 71/9/82-ALC4/2014	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00868/AM15/	RLA File :03/94/040/00249/AM15/	Lic.No/Date: 0310785955 24.06.2014	Defer Date: 10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

376	Case No.: 83/9/82-ALC4/2014	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00880/AM15/	RLA File :03/94/040/00223/AM15/	Lic.No/Date: 0310785911 24.06.2014	Defer Date: 26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

377	Case No.: 68/4/82-ALC4/2014	Party Name: MICRO LABS LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00316/AM15/	RLA File :07/24/040/00106/AM15/	Lic.No/Date: 0710105379 25.06.2014	Defer Date: 10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

378	Case No.: 85/9/82-ALC4/2014	Party Name: BLISS GVS PHARMA LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00882/AM15/	RLA File :03/94/040/00178/AM15/	Lic.No/Date: 0310786049 26.06.2014	Defer Date: 26.11.2014

निर्मल कुमार/NIRMAL KUMAR
उप महादेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

	Case No.: 203/6/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
379	HQ File :01/82/050/00605/AM15/	RLA File :05/23/040/00129/AM15/	Lic.No/Date: 0510389118 26.06.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 74/9/82-ALC4/2014	Party Name: BLISS GVS PHARMA LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
380	HQ File :01/82/050/00871/AM15/	RLA File :03/94/040/00277/AM15/	Lic.No/Date: 0310786144 27.06.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 69/4/82-ALC4/2014	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
381	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date: 0910060550 27.06.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 73/9/82-ALC4/2014	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
382	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date: 0310786181 30.06.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

	Case No.: 191/6/82-ALC4/2014	Party Name: GOPINATH CHEM-TECH LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
383	HQ File :01/82/050/00593/AM15/	RLA File :08/24/040/00139/AM15/	Lic.No/Date: 0810132551 01.07.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 227/6/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved
384	HQ File :01/82/050/00629/AM15/	RLA File :22/24/040/00027/AM15/	Lic.No/Date: 2210015007 02.07.2014	Defer Date:

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/198/2014-PI(Norms) dated 27.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefixime Trihydrate	1 kg	1.	GCLE	1.507
		2.	Sodium Bromide	0.3628
		3.	Tri Phenyl Phosphine	0.820
		4.	DMF	1.869
		5.	Methylene Chloride	1.546
		6.	Formaldehyde	1.118
		7.	Methanol	5.117
		8.	Phenol	0.3808
		9.	Butyl Acetate	0.302
		10.	Eno Carbon	0.100
		11.	Acetone	0.793
		12.	EDTA	0.0182
		13.	MICA ESTER	0.820
		14.	Acetic Acid	0.030
		15.	Triethylamine (TEA)	0.2717
		16.	Ethyl Acetate	0.376

RA may take appropriate action as per the decision of Norms Committee.

385	Case No.:68/9/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00865/AM15/	RLA File :03/94/040/00269/AM15/	Lic.No/Date:0310786348 03.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

386

Case No.:69/9/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00866/AM15/	RLA File :03/94/040/00290/AM15/	Lic.No/Date:0310786421 04.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/175/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg
RA concerned may take further necessary action as per above decision of NC.				

387	Case No.:205/6/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00607/AM15/	RLA File :05/23/040/00091/AM15/	Lic.No/Date:0510389355 04.07.2014	Defer Date:
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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011-Ch. II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Azodicarbonamide	1 kg	1	Hydrazodicarbonamide Crude 92%	1.19 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:206/6/82- ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
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HQ File :01/82/050/00608/AM15/	RLA File :05/23/040/00092/AM15/	Lic.No/Date:0510389362 04.07.2014	Defer Date:
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388 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011-Ch II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3 Dibromo 5,5 Dimethyl Hydantoin	1 kg	1.	Acetone Cyanohydrin	0.437 kg
		2.	Ammonium Bicarbonate	0.436 kg
		3.	Liquid Bromine	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:197/6/82- ALC4/2014	Party Name:R.K.INDUSTRIES,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
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HQ File :01/82/050/00599/AM15/	RLA File :08/24/040/00132/AM15/	Lic.No/Date:0810132594 04.07.2014	Defer Date:
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389 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/11/2010-Ch II dated 18.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine Sulfonic Acid	1 kg	1.	Ortho Toluidine	0.642 kg
		2.	Caustic soda	0.282 kg

निदेशक, व्यापार / NIRMAL KUMAR
उप-निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

A may take appropriate action as per the decision of Norms Committee.				

	Case No.:63/9/82-ALC4/2014	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
390	HQ File :01/82/050/00860/AM15/	RLA File :03/94/040/00177/AM15/	Lic.No/Date:0310786480 07.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:59/9/82-ALC4/2014	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
391	HQ File :01/82/050/00856/AM15/	RLA File :03/94/040/00305/AM15/	Lic.No/Date:0310786553 08.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:70/9/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
392	HQ File :01/82/050/00867/AM15/	RLA File :03/94/040/00306/AM15/	Lic.No/Date:0310786550 08.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:192/6/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
393	HQ File :01/82/050/00594/AM15/	RLA File :05/23/040/00144/AM15/	Lic.No/Date:0510389472 08.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

	Case No.:204/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
394	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

395	Case No.:211/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक, विदेश व्यापार
By Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग विभाग/Industrial Division

HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date:0510389447 08.07.2014	Defer Date:26.11.2014
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Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.

Case No.:207/6/82- ALC4/2014	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00609/AM15/	RLA File :05/24/040/00136/AM15/	Lic.No/Date:0510389445 08.07.2014	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/104/2009-PC- II dated 21.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

396	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Dettol Medicated Fabric Plaster Size 19 mmx65mm	1 No.	1.	Woven Dyed Fabric of 100% Texturised Polyester Filament, GSM115 +/- 10%	0.001320 Sq. Meter
			2.	Non Woven Rolls , GSM 100 +/- 15%	0.000315 Sq. Meter
			3.	Cold glue coated poster paper 88MM WIDTH +/-1MM	As per packing policy
			4.	Release Film39mm width +/- 1mm	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No.:64/9/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
397 HQ File :01/82/050/00861/AM15/	RLA File :03/94/040/00199/AM15/	Lic.No/Date:0310786631 09.07.2014	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

Case No.:80/9/82-ALC4/2014	Party Name:MICRO ORGO- CHEM	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
398 HQ File :01/82/050/00877/AM15/	RLA File :03/95/040/00292/AM15/	Lic.No/Date:0310786687 10.07.2014	Defer Date:26.11.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

Case No.:26/9/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
399 HQ File	RLA File	Lic.No/Date:0910060660	Defer

निर्मल कुमार / NIRMAL KUMAR
सहायक निदेशक
General of Foreign
Trade
विदेशी व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00823/AM15/	:09/24/040/00188/AM15/	11.07.2014	Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

400	Case No.: 193/6/82-ALC4/2014	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00595/AM15/	RLA File :05/24/040/00144/AM15/	Lic.No/Date: 0510389651 11.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

401

Case No.:195/6/82-ALC4/2014	Party Name:AARTI ORGANIC	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00597/AM15/	RLA File :08/24/040/00143/AM15/	Lic.No/Date:0810132686 14.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/11/2010-Ch II dated 18.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine Sulfonic Acid	1 kg	1.	Ortho Toluidine	0.642 kg
		2.	Caustic soda	0.282 kg
A may take appropriate action as per the decision of Norms Committee.				

402	Case No.: 65/9/82-ALC4/2014	Party Name: AMINES & PLASTICIZERS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00862/AM15/	RLA File :03/94/040/00298/AM15/	Lic.No/Date: 0310786813 14.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

403	Case No.: 88/9/82-ALC4/2014	Party Name: MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date: 0310786782 14.07.2014	Defer Date 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

404	Case No.: 108/9/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 9/82-ALC4/2014	Status: Deffered and Re-indexed
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निदेशक, निर्यात-आयात, नई दिल्ली
 Dy. Commr. (General) निर्यात-आयात
 निदेशक, निर्यात-आयात, नई दिल्ली
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		20.10.2014	
HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date:2210015019 15.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

	Case No.: 87/9/82-ALC4/2014	Party Name: UNIJULES LIFE SCIENCES LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
405	HQ File :01/82/050/00884/AM15/	RLA File :03/95/040/00324/AM15/	Lic.No/Date:0310786843 15.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 99/9/82-ALC4/2014	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
406	HQ File :01/82/050/00896/AM15/	RLA File :03/94/040/00155/AM15/	Lic.No/Date:0310786924 16.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

	Case No.: 102/9/82-ALC4/2014	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
407	HQ File :01/82/050/00899/AM15/	RLA File :03/94/040/00130/AM15/	Lic.No/Date:0310786926 16.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

	Case No.: 6/9/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
408	HQ File :01/82/050/00803/AM15/	RLA File :09/24/040/00208/AM15/	Lic.No/Date:0910060667 17.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

	Case No.: 1/6/82-ALC4/2014	Party Name: ARJUN CHEMICALS PVT. LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
409	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date:0410159021 18.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

410	Case No.: 79/9/82-ALC4/2014	Party	Meet No/Date: 9/82-	Status: Deffered
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उद्योग विभाग के निदेश व्यापार
 Dy. Director General of Foreign Trade
 उद्योग विभाग के निदेश व्यापार
 Dy. Director General of Foreign Trade
 उद्योग भवन, नई दिल्ली
 Udyog Bhavan, New Delhi

	Name:METROPOLITAN EXIMCHEM LTD.	ALC4/2014 20.10.2014	and Re-indexed
HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

Case No.:86/9/82-ALC4/2014	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00883/AM15/	RLA File :03/95/040/00322/AM15/	Lic.No/Date:0310787043 18.07.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/142/2014-PI(Norms) dated 10.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Export Qty.	Sl.No.	Import items Qty Allowed kg/kg
Povidone Iodine Topical Solution USP	1 kg	1.	Povidone Iodine Powder IP/USP 0.098 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.:90/9/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00887/AM15/	RLA File :03/95/040/00348/AM15/	Lic.No/Date:0310787108 21.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

Case No.:98/9/82-ALC4/2014	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00895/AM15/	RLA File :03/94/040/00110/AM15/	Lic.No/Date:0310787172 22.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:18/9/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00815/AM15/	RLA File :09/24/040/00197/AM15/	Lic.No/Date:0910060702 22.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

415	Case No.:24/9/82-ALC4/2014	Party Name:BRUNDAVAN	Meet No/Date:9/82-	Status:Deffered
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Director General of Foreign Trade
 महानिदेशक
 Director General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		LABORATORIES PRIVATE LTD.,	ALC4/2014 20.10.2014	and Re-indexed
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date:0910060703 22.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 25/9/82-ALC4/2014	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
416	HQ File :01/82/050/00822/AM15/	RLA File :09/24/040/00194/AM15/	Lic.No/Date:0910060700 22.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 78/9/82-ALC4/2014	Party Name:PACE PHARMATECH PVT.LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
417	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date:0310787160 22.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 12/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
418	HQ File :01/82/050/00809/AM15/	RLA File :09/24/040/00214/AM15/	Lic.No/Date:0910060711 23.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 107/9/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
419	HQ File :01/82/050/00904/AM15/	RLA File :22/24/040/00033/AM15/	Lic.No/Date:2210015039 23.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 66/9/82-ALC4/2014	Party Name:S.M. CHEMICALS	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
420	HQ File :01/82/050/00863/AM15/	RLA File :03/95/040/00304/AM15/	Lic.No/Date:0310787305 24.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार / NIRMAL KUMAR
 सचिव, महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 निदेशक, महानिदेशक विदेश व्यापार
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.:92/9/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00889/AM15/	RLA File :03/95/040/00355/AM15/	Lic.No/Date:0310787298 24.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2011/Ch II dated 31.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
STERO NMMO 50 (N- Methyl Morpholine Oxide)	1 kg	1.	MORPHOLINE	0.490 kg
		2.	FORMALDEHYDE 37%	0.381 kg
		3.	FORMIC ACID 85%	0.254 kg
		4.	HYDROGEN PEROXIDE	0.185 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:96/9/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00893/AM15/	RLA File :03/95/040/00349/AM15/	Lic.No/Date:0310787290 24.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

Case No.:100/9/82- ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00897/AM15/	RLA File :03/94/040/00301/AM15/	Lic.No/Date:0310787333 25.07.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

Case No.:7/6/82-ALC4/2014	Party Name:AARTI DRUGS LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00409/AM15/	RLA File :03/94/040/00321/AM15/	Lic.No/Date:0310787378 28.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:48/9/82-ALC4/2014	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00845/AM15/	RLA File :04/24/040/00062/AM15/	Lic.No/Date:0410159110 28.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

दिनेश कुमार
 उप महानिदेशक
 Dy. Director
 सिविल
 Director
 वाणिज्य
 उद्योग भवन, नई दिल्ली

	Case No.: 32/9/82-ALC4/2014	Party Name: CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
426	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date: 3410040406 28.07.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 8/6/82-ALC4/2014	Party Name: V & V PHARMA INDUSTRIES	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
427	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date: 0310787382 28.07.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 97/9/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
428	HQ File :01/82/050/00894/AM15/	RLA File :03/95/040/00366/AM15/	Lic.No/Date: 0310787381 28.07.2014	Defer Date: 10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

	Case No.: 22/9/82-ALC4/2014	Party Name: NATCO PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
429	HQ File :01/82/050/00819/AM15/	RLA File :09/24/040/00186/AM15/	Lic.No/Date: 0910060757 30.07.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 30/9/82-ALC4/2014	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
430	HQ File :01/82/050/00827/AM15/	RLA File :04/24/040/00033/AM15/	Lic.No/Date: 0410159122 30.07.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 54/9/82-ALC4/2014	Party Name: RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
431	HQ File :01/82/050/00851/AM15/	RLA File :34/24/040/00092/AM15/	Lic.No/Date: 3410040420 31.07.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department				

दिवस 3
 Dy Director General of Foreign
 दिनांक 26.11.2014
 दिनांक 26.11.2014
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

of Pharmaceuticals

432	Case No.:20/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00817/AM15/	RLA File :09/24/040/00202/AM15/	Lic.No/Date:0910060790 01.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

433	Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

434	Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

435	Case No.:29/9/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00826/AM15/	RLA File :04/24/040/00117/AM15/	Lic.No/Date:0410159129 01.08.2014	Defer Date:26.11.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.			

436	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

437	Case No.:10/6/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00412/AM15/	RLA File :09/24/040/00204/AM15/	Lic.No/Date:0910060796 04.08.2014	Defer Date:26.11.2014

नर्मल कुमार/NIRMAL KUMAR
उप महासंचालक निर्यात व्यापार
Dy. Director General Foreign Trade
निर्यात विभाग, भारत सरकार
Directorate General Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

438	Case No.: 15/9/82-ALC4/2014	Party Name: COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00812/AM15/	RLA File :09/24/040/00203/AM15/	Lic.No/Date: 0910060793 04.08.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

439	Case No.: 14/9/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00811/AM15/	RLA File :09/24/040/00219/AM15/	Lic.No/Date: 0910060797 04.08.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

440	Case No.: 44/9/82-ALC4/2014	Party Name: INTAS PHARMACEUTICALS LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date: 0810132883 04.08.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

441	Case No.: 19/9/82-ALC4/2014	Party Name: SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00816/AM15/	RLA File :09/24/040/00142/AM15/	Lic.No/Date: 0910060792 04.08.2014	Defer Date: 10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

442	Case No.: 12/6/82-ALC4/2014	Party Name: ANUPAM RASAYAN (INDIA) LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00414/AM15/	RLA File :52/24/040/00025/AM15/	Lic.No/Date: 5210041180 05.08.2014	Defer Date: 12.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

443	Case No.: 13/9/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00810/AM15/	RLA File :31/83/040/00110/AM15/	Lic.No/Date: 3110064678 05.08.2014	Defer Date: 26.11.2014

निदेशक, उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
प्लॉट नं. 20, एन.ए. रोड, इंदौर-492 001
महाराष्ट्र विभाग/Maharashtra Division
उद्योग भवन
Udyog Bhavan

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

444

Case No.:77/9/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved													
HQ File :01/82/050/00874/AM15/	RLA File :03/95/040/00382/AM15/	Lic.No/Date:0310787632 05.08.2014	Defer Date:													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013/Ch II dated 31.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
<table><tr><th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr><tr><td rowspan="2">STERO PEG 200 (Di Ethylene Glycol 2 mole Ethoxylated)</td><td rowspan="2">1 kg</td><td>1.</td><td>DI ETHYLENE GLYCOL</td><td>0.557 kg</td></tr><tr><td>2.</td><td>ETHYLENE OXIDE</td><td>0.462 kg</td></tr></table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	STERO PEG 200 (Di Ethylene Glycol 2 mole Ethoxylated)	1 kg	1.	DI ETHYLENE GLYCOL	0.557 kg	2.	ETHYLENE OXIDE	0.462 kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed												
STERO PEG 200 (Di Ethylene Glycol 2 mole Ethoxylated)	1 kg	1.	DI ETHYLENE GLYCOL	0.557 kg												
		2.	ETHYLENE OXIDE	0.462 kg												
RA may take appropriate action as per the decision of Norms Committee.																

445	Case No.:27/9/82-ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00824/AM15/	RLA File :09/24/040/00217/AM15/	Lic.No/Date:0910060816 06.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

446	Case No.:94/9/82-ALC4/2014	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00891/AM15/	RLA File :03/95/040/00344/AM15/	Lic.No/Date:0310787716 06.08.2014	Defer Date:10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

447

Case No.:106/9/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00903/AM15/	RLA File :22/24/040/00038/AM15/	Lic.No/Date:2210015056 06.08.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/198/2014-PI(Norms) dated 27.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefixime Trihydrate	1 kg	1.	GCLE	1.507
		2.	Sodium Bromide	0.3628
		3.	Tri Phenyl Phosphine	0.820

निदेशक, निर्यात/निर्यात कर्मा
 उप महानिदेशक, विदेश व्यापार
 Dy. Director General of Foreign Trade
 निर्यात व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		4.	DMF	1.869
		5.	Methylene Chloride	1.546
		6.	Formaldehyde	1.118
		7.	Methanol	5.117
		8.	Phenol	0.3808
		9.	Butyl Acetate	0.302
		10.	Eno Carbon	0.100
		11.	Acetone	0.793
		12.	EDTA	0.0182
		13.	MICA ESTER	0.820
		14.	Acetic Acid	0.030
		15.	Triethylamine (TEA)	0.2717
		16.	Ethyl Acetate	0.376

RA may take appropriate action as per the decision of Norms Committee.

448	Case No.:16/9/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00813/AM15/	RLA File :09/24/040/00234/AM15/	Lic.No/Date:0910060814 06.08.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

449	Case No.:81/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00878/AM15/	RLA File :03/95/040/00404/AM15/	Lic.No/Date:0310787777 07.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

450	Case No.:105/9/82-ALC4/2014	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date:2210015058 07.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

451	Case No.:82/9/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Approved
	HQ File :01/82/050/00879/AM15/	RLA File :03/95/040/00403/AM15/	Lic.No/Date:0310787778 07.08.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013/Ch II dated 31.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Export Product	Export	S.No	Import Product	Quantity
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निदेशक निर्यात-विदेश व्यापार
Dy. Director General of Foreign Trade
निदेशक व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Quantity		Allowed
STERO PEG 200 (Di Ethylene Glycol 2 mole Ethoxylated)	1 kg	1.	DI ETHYLENE GLYCOL
		2.	ETHYLENE OXIDE
			0.557 kg
			0.462 kg

RA may take appropriate action as per the decision of Norms Committee.

452	Case No.: 91/9/82-ALC4/2014	Party Name: O C SPECIALITIES PVT.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00888/AM15/	RLA File :03/95/040/00399/AM15/	Lic.No/Date: 0310787837 08.08.2014	Defer Date: 10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

453	Case No.: 40/9/82-ALC4/2014	Party Name: ADCOCK INGRAM LTD,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00837/AM15/	RLA File :07/24/040/00167/AM15/	Lic.No/Date: 0710106352 11.08.2014	Defer Date: 26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

454	Case No.: 53/9/82-ALC4/2014	Party Name: ONEIRO CHEMICALS LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date: 3410040436 11.08.2014	Defer Date: 26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

455	Case No.: 8/9/82-ALC4/2014	Party Name: RANBAXY LABORATORIES LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date: 0510390250 11.08.2014	Defer Date: 26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

456	Case No.: 7/9/82-ALC4/2014	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00804/AM15/	RLA File :05/24/040/00213/AM15/	Lic.No/Date: 0510390257 11.08.2014	Defer Date: 26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

457	Case No.: 93/9/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 9/82-ALC4/2014	Status: Deffered and Re-indexed
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मिर्मल कुमार
उद्योग नियंत्रण विभाग
Minister of Foreign Trade
उद्योग नियंत्रण विभाग
विभाग of Foreign Trade
विभाग of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			20.10.2014	
	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date:0310787910 11.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 23/9/82-ALC4/2014	Party Name: BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
458	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date:0810132955 12.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 50/9/82-ALC4/2014	Party Name: CAPLIN POINT LABORATORIES LTD.,	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
459	HQ File :01/82/050/00847/AM15/	RLA File :04/24/040/00078/AM15/	Lic.No/Date:0410159215 12.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

	Case No.: 21/9/82-ALC4/2014	Party Name: PI INDUSTRIES LTD.,	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
460	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.				

	Case No.: 28/9/82-ALC4/2014	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
461	HQ File :01/82/050/00825/AM15/	RLA File :04/24/040/00123/AM15/	Lic.No/Date:0410159219 13.08.2014	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

	Case No.: 51/9/82-ALC4/2014	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 9/82- ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
462	HQ File :01/82/050/00848/AM15/	RLA File :04/24/040/00124/AM15/	Lic.No/Date:0410159220 13.08.2014	Defer Date:26.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.				

463	Case No.: 33/9/82-ALC4/2014	Party Name: TIDE	Meet No/Date: 9/82-	Status: Deffered
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निर्मल कुमार/NIRMAL KUMAR
निदेशक विदेश व्यापार
General of Foreign Trade
व्यापार महानिदेशक
General of Foreign Trade
विदेश व्यापार विभाग
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		INDUSTRIES	ALC4/2014 20.10.2014	and Re-indexed
	HQ File :01/82/050/00830/AM15/	RLA File :34/24/040/00106/AM15/	Lic.No/Date:3410040445 14.08.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

	Case No.:46/9/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
464	HQ File :01/82/050/00843/AM15/	RLA File :07/24/040/00172/AM15/	Lic.No/Date:0710106458 19.08.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:239/6/82- ALC4/2014	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
465	HQ File :01/82/050/00641/AM15/	RLA File :08/24/040/00180/AM15/	Lic.No/Date:0810133043 19.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:61/9/82-ALC4/2014	Party Name:CONCORD BIOTECH LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
466	HQ File :01/82/050/00858/AM15/	RLA File :08/24/040/00186/AM15/	Lic.No/Date:0810133062 20.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:39/9/82-ALC4/2014	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
467	HQ File :01/82/050/00836/AM15/	RLA File :05/24/040/00192/AM15/	Lic.No/Date:0510390613 20.08.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.:116/9/82- ALC4/2014	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
468	HQ File :01/82/050/00913/AM15/	RLA File :34/24/040/00110/AM15/	Lic.No/Date:3410040469 21.08.2014	Defer Date:10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
निर्देशक महानिदेशक विदेश व्यापार
Director General of Foreign Trade
व्यापार महानिदेशक
Director General of Foreign Trade
उद्योग विभाग/Department of
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

469	Case No.:37/9/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00834/AM15/	RLA File :05/23/040/00198/AM15/	Lic.No/Date:0510390634 21.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

470	Case No.:47/9/82-ALC4/2014	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00844/AM15/	RLA File :05/24/040/00200/AM15/	Lic.No/Date:0510390642 21.08.2014	Defer Date:10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

471	Case No.:41/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00838/AM15/	RLA File :05/24/040/00217/AM15/	Lic.No/Date:0510390638 21.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

472	Case No.:52/9/82-ALC4/2014	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00849/AM15/	RLA File :04/24/040/00111/AM15/	Lic.No/Date:0410159266 21.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

473	Case No.:38/9/82-ALC4/2014	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00835/AM15/	RLA File :05/23/040/00209/AM15/	Lic.No/Date:0510390704 22.08.2014	Defer Date:10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

474	Case No.:35/9/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00832/AM15/	RLA File :08/24/040/00203/AM15/	Lic.No/Date:0810133097 25.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.: 36/9/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
475	HQ File :01/82/050/00833/AM15/	RLA File :08/24/040/00202/AM15/	Lic.No/Date: 0810133096 25.08.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 89/9/82-ALC4/2014	Party Name: KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
476	HQ File :01/82/050/00886/AM15/	RLA File :07/24/040/00179/AM15/	Lic.No/Date: 0710106502 25.08.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

477

Case No.: 101/9/82-ALC4/2014	Party Name: SOMU SOLVENTS PVT. LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00898/AM15/	RLA File :07/24/040/00186/AM15/	Lic.No/Date: 0710106539 25.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011/Ch II dated 01.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ethyl 3 Ethoxy Propionate 3 Ethoxy Ethyl Ester Ethoxy Propionate	1 kg	1.	Propionic Acid	0.564 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 109/9/82-ALC4/2014	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
478	HQ File :01/82/050/00906/AM15/	RLA File :22/24/040/00048/AM15/	Lic.No/Date: 2210015065 25.08.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 42/9/82-ALC4/2014	Party Name: CADILA PHARMACEUTICALS LTD.	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
479	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date: 0810133103 26.08.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

480	Case No.:45/9/82-ALC4/2014	Party Name:CONCORD BIOTECH LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00842/AM15/	RLA File :08/24/040/00196/AM15/	Lic.No/Date:0810133099 26.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

481	Case No.:1/7/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00645/AM15/	RLA File :09/24/040/00261/AM15/	Lic.No/Date:0910060890 26.08.2014	Defer Date:10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

482	Case No.:84/9/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00881/AM15/	RLA File :05/23/040/00221/AM15/	Lic.No/Date:0510390763 26.08.2014	Defer Date:10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

483	Case No.:2/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00646/AM15/	RLA File :09/24/040/00263/AM15/	Lic.No/Date:0910060892 26.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

484	Case No.:57/9/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00854/AM15/	RLA File :07/24/040/00182/AM15/	Lic.No/Date:0710106549 26.08.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

485	Case No.:43/9/82-ALC4/2014	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:10.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC			

निरमल कुमार / NIRMAL KUMAR
 उप महा निदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन
 Udyog Bhawan

486	Case No.:34/9/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00831/AM15/	RLA File :05/23/040/00214/AM15/	Lic.No/Date:0510390804 28.08.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

487	Case No.:60/9/82-ALC4/2014	Party Name:JUBILANT GENERIC LTD	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00857/AM15/	RLA File :05/23/040/00217/AM15/	Lic.No/Date:0510390923 02.09.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

488	Case No.:76/9/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00873/AM15/	RLA File :05/23/040/00220/AM15/	Lic.No/Date:0510390922 02.09.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

489	Case No.:110/9/82- ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved																																														
	HQ File :01/82/050/00907/AM15/	RLA File :22/24/040/00044/AM15/	Lic.No/Date:2210015077 02.09.2014	Defer Date:																																														
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/198/2014-PI(Norms) dated 27.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																																		
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="13">Cefixime Trihydrate</td><td rowspan="13">1 kg</td><td>1.</td><td>GCLE</td><td>1.507</td></tr> <tr> <td>2.</td><td>Sodium Bromide</td><td>0.3628</td></tr> <tr> <td>3.</td><td>Tri Phenyl Phosphine</td><td>0.820</td></tr> <tr> <td>4.</td><td>DMF</td><td>1.869</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>1.546</td></tr> <tr> <td>6.</td><td>Formaldehyde</td><td>1.118</td></tr> <tr> <td>7.</td><td>Methanol</td><td>5.117</td></tr> <tr> <td>8.</td><td>Phenol</td><td>0.3808</td></tr> <tr> <td>9.</td><td>Butyl Acetate</td><td>0.302</td></tr> <tr> <td>10.</td><td>Eno Carbon</td><td>0.100</td></tr> <tr> <td>11.</td><td>Acetone</td><td>0.793</td></tr> <tr> <td>12.</td><td>EDTA</td><td>0.0182</td></tr> <tr> <td>13.</td><td>MICA ESTER</td><td>0.820</td></tr> </tbody> </table>					Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	Cefixime Trihydrate	1 kg	1.	GCLE	1.507	2.	Sodium Bromide	0.3628	3.	Tri Phenyl Phosphine	0.820	4.	DMF	1.869	5.	Methylene Chloride	1.546	6.	Formaldehyde	1.118	7.	Methanol	5.117	8.	Phenol	0.3808	9.	Butyl Acetate	0.302	10.	Eno Carbon	0.100	11.	Acetone	0.793	12.	EDTA	0.0182	13.	MICA ESTER	0.820
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg																																														
Cefixime Trihydrate	1 kg	1.	GCLE	1.507																																														
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निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	14	Acetic Acid	0.030
	15	Triethylamine (TEA)	0.2717
	16	Ethyl Acetate	0.376

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 3/7/82-ALC4/2014	Party Name: S V CHEM INTERMEDIATES P LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
490	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date: 0410159328 02.09.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC				

	Case No.: 5/7/82-ALC4/2014	Party Name: THEMIS PHARMACEUTICALS(PROP.CHEMO SYN LTD.)	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
491	HQ File :01/82/050/00649/AM15/	RLA File :08/24/040/00177/AM15/	Lic.No/Date: 0810133217 03.09.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 75/9/82-ALC4/2014	Party Name: NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
492	HQ File :01/82/050/00872/AM15/	RLA File :05/24/040/00235/AM15/	Lic.No/Date: 0510390973 04.09.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 62/9/82-ALC4/2014	Party Name: SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
493	HQ File :01/82/050/00859/AM15/	RLA File :05/24/040/00229/AM15/	Lic.No/Date: 0510390973 04.09.2014	Defer Date: 10.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

	Case No.: 55/9/82-ALC4/2014	Party Name: CONCORD BIOTECH LTD	Meet No/Date: 9/82-ALC4/2014 20.10.2014	Status: Deffered and Re-indexed
494	HQ File :01/82/050/00852/AM15/	RLA File :08/24/040/00216/AM15/	Lic.No/Date: 0810133217 10.09.2014	Defer Date: 26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

495	Case No.: 95/9/82-ALC4/2014	Party Name: JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date: 9/82-ALC4/2014	Status: Deffered and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
सहायक निदेशक विदेश व्यापार
Dy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वणिज्य विभाग, उद्योग भवन, नई दिल्ली
Department of Commerce
Udyog Bhawan, New Delhi

HQ File :01/82/050/00892/AM15/	RLA File :05/23/040/00246/AM15/	20.10.2014	Lic.No/Date:0510391100 11.09.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

496	Case No.:56/9/82-ALC4/2014	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00853/AM15/	RLA File :08/24/040/00160/AM15/	Lic.No/Date:0810133299 11.09.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

of Pharmaceuticals

Case No.:5/8/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00669/AM15/	RLA File :56/24/040/00030/AM15/	Lic.No/Date:5610004402 12.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/17/2014-Ch. II dated 27.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Qty Allowed
SOYA LECITHIN Feed Grade	1 kg	1	LIQUID LECITHIN (Non Edible grade)	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

498	Case No.:1/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00798/AM15/	RLA File :09/24/040/00329/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

499	Case No.:2/9/82-ALC4/2014	Party Name:PERKIN LABORATORIES	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00799/AM15/	RLA File :09/24/040/00358/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/निर्देशक
उप महा निदेशक
Dy. Director
विदेश व्यापार
महानिदेशक
Directorate General of Foreign
Commerce Department
उद्योग
Udyog

500

Case No.:3/9/82-ALC4/2014	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status: Approved	
HQ File :01/82/050/00800/AM15/	RLA File :08/24/040/00242/AM15/	Lic.No/Date:0810133479 30.09.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/220/2014-PI(Norms) dated 21.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty Allowed kg/kg
CILOSTAZOL	1 kg	1.	5-(4-CHLOROBUTYL)-1-CYCLOHEXYL - 1H-TETRAZOL	0.88
		2	6-HYDROXY-3, 4-DIHYDRO 2(1H)-QUINOLINONE	0.59
RA concerned may take further necessary action as per above decision of NC.				

501	Case No.:4/9/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00801/AM15/	RLA File :34/24/040/00168/AM15/	Lic.No/Date:3410040593 30.09.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

502	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Despartment of Pharmaceuticals			

503	Case No.:103/9/82-ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00900/AM15/	RLA File :09/24/040/00365/AM15/	Lic.No/Date:0910061074 09.10.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

504	Case No.:104/9/82-ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00901/AM15/	RLA File :09/24/040/00319/AM15/	Lic.No/Date:0910061076 10.10.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department			

By Director General of Foreign Trade
 दिदेशीय व्यापार के विदेशी व्यापार
 Directorate General of Foreign Trade
 बाणिज्य विभाग, नई दिल्ली
 Department of Commerce
 Government of India, New Delhi
 Uday Bhawan, New Delhi

of Pharmaceuticals

Case No.:111/9/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
505 HQ File :01/82/050/00908/AM15/	RLA File :09/24/040/00346/AM15/	Lic.No/Date:0910061084 13.10.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:112/9/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved		
HQ File :01/82/050/00909/AM15/	RLA File :09/24/040/00363/AM15/	Lic.No/Date:0910061092 15.10.2014	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/95/2014-PI(Norms) dated 24.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
506	Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
	NEVIRAPINE (MALONONITRILE ROUTE)	1 kg	1.	Malononitrile	0.84
			2.	Dichloromethane	5.16
			3.	Methanol	6.35
			4.	Potassium hydroxide flakes	1.54
			5.	Piperidine	0.21
			6.	Tri ethyl amine (TEA)	0.52
			7.	2-Chloro nicotinic acid	0.902
			8.	Pyridine	0.47
			9.	Cyclopropyl amine	0.57
			10.	Dimethyl formamide (DMF)	0.37
RA may take appropriate action as per the decision of Norms Committee.					

Case No.:113/9/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
507 HQ File :01/82/050/00910/AM15/	RLA File :09/24/040/00370/AM15/	Lic.No/Date:0910061093 15.10.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

Case No.:114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
508 HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Director General of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:115/9/82-ALC4/2014	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
509	HQ File :01/82/050/00912/AM15/	RLA File :09/24/040/00376/AM15/	Lic.No/Date:0910061106 16.10.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.:117/9/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
510	HQ File :01/82/050/00914/AM15/	RLA File :09/24/040/00374/AM15/	Lic.No/Date:0910061119 17.10.2014	Defer Date:26.11.2014
Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals				

Outside Agenda Case No. 1	M/s. GLENMARK GENERICS LIMITED				
Norms Committee Meeting No.9/AM15	01/82/50/00393/AM15/DES III				
Meeting Date:31.10.2014	RLA File No. 03/94/040/00050/AM15				
Adv. Lic. No. & Date	Adv. Lic. No.0310779212 dt. 23.04.2014				
Decision: The case was earlier approved in Norms Committee meeting no. 5/82 dated 31.10.2012. The firm has requested for amendment in the description of export product. There is typographical error in the minutes. The export item recommended as Linezolid whereas it was mistyped as Linezilid. Hence, the export item may be corrected to read as : <table border="1"> <tr> <td>From</td><td>To</td></tr> <tr> <td>Linezilid</td><td>Linezolid</td></tr> </table> Without any other change in the earlier decision of NC. RA may take appropriate action as per the decision of Norms Committee.		From	To	Linezilid	Linezolid
From	To				
Linezilid	Linezolid				

Date:24.10.2014
Place:New Delhi

NIRMAL KUMAR
Dy. Director General of Foreign Trade